

**Third Lok Sabha**  
**I Session (16/03/1967 to 08/04/1967)**

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

*Thursday, March 16, 1967/Phalgun 25, 1888 (Saka)*

**No. 1**

**1. Silence**

To mark the solemn occasion of the first sitting of the Fourth Lok Sabha, Members stood in silence for a short while.

**2. List of Members elected to Lok Sabha**

Secretary laid on the Table a Book, presented to the Speaker by the Chief Election Commissioner, containing the list of Members elected to the Lok Sabha at the general election of 1967.

**3. Oath or Affirmation**

487 Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

196 in Hindi  
131 in English  
35 in Tamil  
31 in Bengali  
19 in Sanskrit  
13 in Urdu  
13 in Oriya  
12 in Malayalam  
10 in Kannada  
8 in Telugu  
7 in Marathi  
5 in Punjabi  
5 in Assamese  
1 in Gujarati and  
1 in Kashmiri.

[P.T.O.]

#### 4. Resignations of Members

The Speaker *pro tem* informed the House that the following Members had resigned their seats in Lok Sabha with effect from the dates mentioned against their names:—

- |                                  |                   |
|----------------------------------|-------------------|
| (1) Shrimati Vijaya Raje Scindia | 6th March, 1967.  |
| (2) Shri Gouthu Latchanna        | 6th March, 1967.  |
| (3) Shri Jashvant Mehta          | 11th March, 1967. |

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th March, 1967).

S. L. SHAKDHER,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**  
[Brief Record of Proceedings]

*Friday, March 17, 1967/Phalguna 26, 1888 (Saka)*

**No. 2**

**1. Oath or Affirmation**

Ten Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

- 3 in Hindi
- 3 in English
- 1 in Sanskrit
- 1 in Oriya
- 1 in Tamil and
- 1 in Malayalam

**2. Motions for Election of Speaker**

(i) Dr. Ram Subhag Singh moved the following motion:—

“That Shri N. Sanjiva Reddy, a member of this House, be chosen as the Speaker of this House.”

Shri Krishna Chandra Pant seconded the motion.

(ii) Shri N. Dandekar moved the following motion:—

“That Shri Tenneti Viswanathan, a member of this House, be chosen as the Speaker of this House.”

Shri Surendranath Dwivedy seconded the motion.

(iii) Shri Shripad Amrit Dange moved the following motion:—

“That Shri Tenneti Viswanathan, a member of this House, be chosen as the Speaker of this House.”

Shri Indulal Kanaiyalal Yajnik seconded the motion.

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(iv) Shri P. Ramamurthi moved the following motion:—

“That Shri Tenneti Viswanathan, a member of this House, be chosen as the Speaker of this House.”

Shri Tridib Kumar Chaudhuri seconded the motion.

(v) Shri Madhu Limaye moved the following motion:—

“That Shri Tenneti Viswanathan, a member of this House, be chosen as the Speaker of this House.”

Shri A. K. Gopalan seconded the motion.

(vi) Shri Atal Behari Vajpayee moved the following motion:—

“That Shri Tenneti Viswanathan, a member of this House, be chosen as the Speaker of this House.”

Shri Balraj Madhok seconded the motion.

✓ On the motion moved by Dr. Ram Subhag Singh the House divided, Ayes 278; Noes 207. The motion was accordingly adopted and Shri N. Sanjiva Reddy was chosen as the Speaker. ✓

✓ Shrimati Indira Gandhi and Shri M. R. Masani conducted Shri N. Sanjiva Reddy to the Chair. ✓

### 3. Felicitations to the Speaker

The following members offered felicitations to the Speaker:—

- (1) Shrimati Indira Gandhi
- (2) Shri M. R. Masani
- (3) Shri Atal Behari Vajpayee
- (4) Shri K. Anbazhagan
- (5) Shri Shripad Amrit Dange
- (6) Shri Ram Sewak Yadav
- (7) Shri A. K. Gopalan
- (8) Shri Surendranath Dwivedy
- (9) Shri N. C. Chatterjee
- (10) Shri Ebrahim Sulaiman Sait
- (11) Shri Prakash Vir Shastri
- (12) Shri Frank Anthony
- (13) Dr. Govind Das
- (14) Shri Tenneti Viswanathan

The Speaker in reply thanked the members.

(Lok Sabha adjourned till half-an-hour after the President's Address on Saturday, the 18th March, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Saturday, March 18, 1967/Phalgun 27, 1888 (Saka)*

### No. 3

#### 1. Oath or Affirmation

Two Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

1 in Hindi and

1 in Bengali

#### 2. President's Address—laid on the Table

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 18th March, 1967.

#### 3. Obituary references

The Speaker, Shrimati Indira Gandhi and Shri M. R. Masani made references to the passing away of Shri Sadashiv Govind Barve, who was a member of the Fourth Lok Sabha, Dr. Gopichand Bhargava, who was a member of the Constituent Assembly of India, Dr. Lanka Sundaram, who was a member of the First Lok Sabha, Shri Radhelal Vyas, who was a member of the Provisional Parliament, First Lok Sabha, Second Lok Sabha and the Third Lok Sabha, Shri Algu Rai Shastri, who was a member of the Constituent Assembly of India, Provisional Parliament and the First Lok Sabha, Shri Sadath Ali Khan, who was a member of the First Lok Sabha and the Second Lok Sabha, Shrimati V. Vimla Devi, who was a member of the Third Lok Sabha and Shri Apurva Kumar Chanda, who was a member of the Central Legislative Assembly of India.

Thereafter members stood in silence for a short while as a mark of respect.

[P.T.O.]

#### 4. Motion of No-confidence in the Council of Ministers

The Speaker asked those members who were in favour of leave being granted to Shri Atal Behari Vajpayee, to make a motion of No-confidence in the Council of Ministers, to rise in their places. As not less than fifty members rose, the Speaker declared that leave was granted and the motion would be taken up today.

#### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Ordinances, under provisions of article 123(2) (a) of the Constitution:—
  - (i) The Mineral Products (Additional Duties of Excise and Customs) Amendment Ordinance, 1966 (No. 12 of 1966) promulgated by the President on the 15th December, 1966.
  - (ii) The Essential Commodities (Second Amendment) Ordinance, 1966 (No. 13 of 1966) promulgated by the President on the 23rd December, 1966.
  - (iii) The Land Acquisition (Amendment and Validation) Ordinance, 1967 (No. 1 of 1967) promulgated by the President on the 20th January, 1967.
  - (iv) The Representation of the People (Amendment) Ordinance, 1967 (No. 2 of 1967) promulgated by the President on the 28th February, 1967.
- (2) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) G.S.R. 1779 published in Gazette of India dated the 26th November, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1964.
  - (ii) G.S.R. 1832 published in Gazette of India dated the 3rd December, 1966, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
  - (iii) The All India Services (Discipline and Appeal) Amendment Rules, 1966, published in Notification No. G.S.R. 1878 in Gazette of India dated the 10th December, 1966.
  - (iv) G.S.R. 1882 published in Gazette of India dated the 10th December, 1966, containing corrigendum to G.S.R. 1270 published in the Gazette of India dated the 20th August, 1966.

- (v) The All India Services (Provident Fund) (2nd Amendment) Rules, 1966, published in Notification No. G.S.R. 1913 in Gazette of India dated the 17th December, 1966.
- (vi) The All India Services (Death-cum-Retirement Benefits) (2nd Amendment) Rules, 1966, published in Notification No. G.S.R. 1915 in Gazette of India dated the 17th December, 1966.
- (vii) The All India Services Computation of Pensions (Amendment) Regulation, 1966, published in Notification No. G.S.R. 1916 in Gazette of India dated the 17th December, 1966.
- (viii) G.S.R. 1956 published in Gazette of India dated the 24th December, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (ix) G.S.R. 1957 published in Gazette of India dated the 24th December, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (x) The All India Services (Compensatory Allowance) Amendment Rules, 1966, published in Notification No. G.S.R. 1958 in Gazette of India dated the 24th December, 1966.
- (xi) G.S.R. 1990 published in Gazette of India dated the 31st December, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xii) G.S.R. 1992 published in Gazette of India dated the 31st December, 1966, making certain amendments to Schedule III to the Indian Administrative Service (Pay), Rules, 1954.
- (xiii) G.S.R. 1993 published in Gazette of India dated the 31st December, 1966, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (xiv) The All India Services (Travelling Allowance) (Amendment) Rules, 1966, published in Notification No. G.S.R. 66 in Gazette of India dated the 21st January, 1967.

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- (xv) G.S.R. 69 published in Gazette of India dated the 21st January, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xvi) G.S.R. 70 published in Gazette of India dated the 21st January, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xvii) G.S.R. 136 published in Gazette of India dated the 4th February, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (xviii) G.S.R. 137 published in Gazette of India dated the 4th February, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (3) A copy of Proclamation issued by the President on the 6th March, 1967, revoking the Proclamation issued by the Vice-President, discharging the functions of the President, on the 24th March, 1965, in relation to the State of Kerala, published in Notification No. G.S.R. 298 in Gazette of India dated the 6th March, 1967, under clause (3) of article 356 of the Constitution.

**6. Statement re: Supplementary Demands for Grants (General) for 1966-67**

Shri Morarji R. Desai presented a statement showing Supplementary Demands for Grants in respect of Budget (General) for 1966-67.

**7. Statement re: Supplementary Demands for Grants (Goa, Daman and Diu) for 1966-67**

Shri Morarji R. Desai presented a statement showing Supplementary Demands for Grants in respect of Union territory of Goa, Daman and Diu for 1966-67.

**8. Statement re: Supplementary Demands for Grants (Railways) for 1966-67**

Shri C. M. Poonacha presented a statement showing Supplementary Demands for Grants in respect of Budget (Railways) for 1966-67.



## 9. President's Assent to Bills

(i) Secretary laid on the Table following ten Bills passed by the Houses of Parliament during the Sixteenth Session of Third Lok Sabha and assented to by the President:—

- (1) The Kerala Appropriation (No. 3) Bill, 1966.
- (2) The Kerala Appropriation (No. 4) Bill, 1966.
- (3) The Kerala Appropriation (No. 5) Bill, 1966.
- (4) The Appropriation (Railways) No. 3 Bill, 1966.
- (5) The Appropriation (Railways) No. 4 Bill, 1966.
- (6) The Appropriation (No. 4) Bill, 1966.
- (7) The Appropriation (No. 5) Bill, 1966.
- (8) The Produce Cess (Amendment) Bill, 1966.
- (9) The Indian Tariff (Second Amendment) Bill, 1966.
- (10) The Post-Graduate Institute of Medical Education and Research, Chandigarh, Bill, 1966.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following fourteen Bills passed by the Houses of Parliament during the Sixteenth Session of Third Lok Sabha and assented to by the President:—

- (1) The Beedi and Cigar Workers (Conditions of Employment) Bill, 1966.
- (2) The Companies (Amendment) Bill, 1966.
- (3) The Delhi Municipal Corporation (Validation of Electricity Tax) Bill, 1966.
- (4) The Metal Corporation of India (Acquisition of Undertaking) Bill, 1966.
- (5) The Companies (Second Amendment) Bill, 1966.
- (6) The Constitution (Nineteenth Amendment) Bill, 1966.
- (7) The Goa, Daman and Diu (Opinion Poll) Bill, 1966.
- (8) The Employees' State Insurance (Amendment) Bill, 1966.
- (9) The Representation of the People (Amendment) Bill, 1966.
- (10) The Preventive Detention (Continuance) Bill, 1966.
- (11) The Banaras Hindu University (Amendment) Bill, 1966.
- (12) The Jawaharlal Nehru University Bill, 1966.
- (13) The Constitution (Twentieth Amendment) Bill, 1966.
- (14) The Seeds Bill, 1966.

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#### **10. Report of Estimates Committee—laid on the Table**

Secretary laid on the Table Hundred and thirteenth Report on action taken by Government on the recommendations contained in the Forty-eighth Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of International Trade.

#### **11. Synopses of proceedings of Plan Committees—laid on the Table**

Secretary laid on the Table a copy each of the Synopses of Proceedings of the following Committees of Third Lok Sabha on the Draft Fourth Five Year Plan:—

- (1) Committee 'A' (Policy, Resources and Allocations);
- (2) Committee 'C' (Agriculture and Rural Economy);
- (3) Committee 'D' (Social Services); and
- (4) Committee 'E' (Education and Man-power Planning).

#### **12. Government Bills—introduced**

- (1) The Armed Forces (Special Powers) Continuance Bill, 1967.
- (2) The Representation of the People (Amendment) Bill, 1967.

#### **13. Statement re: Ordinance—laid on the Table**

A copy of the explanatory statement giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 1967, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

#### **14. Government Bill—introduced**

- The Land Acquisition (Amendment and Validation) Bill, 1967.

#### **15. Statement re: Ordinance—laid on the Table**

A copy of the explanatory statement giving reasons for immediate legislation by the Land Acquisition (Amendment and Validation) Ordinance, 1967, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

#### **16. Statement by Minister**

The Minister of Home Affairs made a statement regarding the proposed termination of emergency in the country with effect from the 1st July, 1967, except in certain border areas.

✓17. **Motion of No-confidence in the Council of Ministers**

Shri Atal Behari Vajpayee moved the following motion:—

“That this House expresses its want of confidence in the Council of Ministers.” ✓

The following members took part in the debate:—

- (1) Shri R. K. Khadilkar
- (2) H. H. Maharaja Dr. Karni Singhji of Bikaner
- (3) Shri Krishna Kumar Chatterji
- (4) H. H. Maharaja Pratap Keshari Deo
- (5) Shri Shantilal Shah
- (6) Shri Chandra Jeet
- (7) Shri S. M. Banerjee
- (8) Shri Jagannath Prasad
- (9) Shri Shiv Chandra Jha
- (10) Shri Bhola Nath
- (11) Shri Deokinandan Patodia
- (12) Dr. Ram Manohar Lohia (*Speech unfinished*).

The discussion was not concluded.

✓18. **Panel of Chairmen**

The Speaker announced that he had nominated the following members on the Panel of Chairmen:—

- (1) Shri R. K. Khadilkar
- (2) Dr. D. S. Raju
- (3) H. H. Maharaja Pratap Keshari Deo
- (4) Shri Krishnan Manoharan

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th March, 1967).

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S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 20, 1967/Phalgun 29, 1888 (Saka)

No. 4

### 1. Oath or Affirmation

Three Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

\*2 in Hindi and

1 in English

### 2. Starred Questions

Starred Questions Nos. 1—4 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1—6 and 8—14 were laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Proclamation dated the 13th March, 1967 issued by the President under Article 356 of the Constitution, assuming to himself all functions of the Government of the State of Rajasthan published in Notification No. G.S.R. 345 in Gazette of India dated the 13th March, 1967, under article 356(3) of the Constitution.
- (ii) A copy of the Order dated the 13th March, 1967 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation.
- (2) A copy of the Summary of the Report of the Governor of Rajasthan dated the 12th March, 1967 to the President.

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\*One Member took oath after the Question Hour.

[P.T.O.]

## **5. Reports of Committee on Public Undertakings—laid on the Table**

Secretary laid on the Table the following two Reports of the Committee on Public Undertakings (Third Lok Sabha), which were presented to the Speaker by the Chairman of the Committee on the 3rd March, 1967:—

- (1) Thirty-fifth Report of the Committee on Public Undertakings on the Indian Oil Corporation Limited (Marketing Division).
- (2) Thirty-sixth Report of the Committee on Public Undertakings on the Indian Oil Corporation Limited (Refineries Division).

## **6. The Goa, Daman and Diu Budget for 1967-68**

Shri Morarji R. Desai presented a statement of the estimated receipts and expenditure of the Union territory of Goa, Daman and Diu for the year 1967-68.

## **7. The Budget (Railways) 1967-68**

Shri C. M. Poonacha presented a statement of the estimated receipts and expenditure of the Government of India for the year 1967-68 in respect of Railways.

## **8. Government Bill—introduced**

The Mineral Products (Additional Duties of Excise and Customs) Amendment Bill, 1967.

## **9. Statement re: Ordinance—laid on the Table**

A copy of the explanatory statement giving reasons for immediate legislation by the Mineral Products (Additional Duties of Excise and Customs) Amendment Ordinance, 1966, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

## **✓ 10. Motion of No-confidence in the Council of Ministers**

Discussion on the following motion moved by Shri Atal Behari Vajpayee on the 18th March, 1967, continued:—

“That this House expresses its want of confidence in the Council of Ministers.” ✓

The following members took part in the debate:—

- (1) Dr. Ram Manohar Lohia
- (2) Shri Randhir Singh

- (3) Maharani Gayatri Devi of Jaipur
- (4) Shri Kamalnayan Bajaj
- (5) Shri Krishnan Manoharan
- (6) Shri Narendrasingh Mahida
- (7) Shri Shripad Amrit Dange
- (8) Shri Y. B. Chavan
- (9) Shri P. Ramamurti
- (10) Shri Surendranath Dwivedy
- (11) Shrimati Indira Gandhi
- (12) Shri Atal Behari Vajpayee (by way of reply).

✓ On the motion the House divided, Ayes 162; Noes 257.

The motion was accordingly negatived.

(Lok Sabha adjourned at 5-10 P.M. and re-assembled at 5-20 P.M.)

#### 11. **The Budget (General) 1967-68**

Shri Morarji R. Desai presented a statement of estimated receipts and expenditure of the Government of India for the year 1967-68.

#### 12. **Government Bill—introduced**

The Finance Bill, 1967.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st March, 1967).

S. L. SHAKDHER,

Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, March 21, 1967/Phalgun 30, 1888 (Saka)

### No. 5

#### 1. Oath or Affirmation

Two Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

1 in English and

1 in Bengali

#### 2. Starred Questions

Starred Questions Nos. 19—22 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 16—22 were laid on the Table.

#### 4. Calling Attention to Matter of Urgent Public Importance

Shri Atal Behari Vajpayee called the attention of the Minister of External Affairs to the departure of Mrs. Svetlana Alleluieva from India to the West.

The Minister of External Affairs made a statement in regard thereto.

#### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report, Railways, 1967, under article 151(1) of the Constitution.
- (2) A copy of the Appropriation Accounts, Railways, for 1965-66, Part I—Review.

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- (3) A copy of the Appropriation Accounts, Railways, for 1965-66, Part II—Detailed Appropriation Accounts.
- (4) A copy of the Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profits and Loss Accounts, Railways, for 1965-66.
- (5) A copy of the Minimum Wages (Central) Amendment Rules, 1967, published in Notification No. G.S.R. 255 in Gazette of India dated the 25th February, 1967, under section 30A of the Minimum Wages Act, 1948.
- (6) A copy of Notification No. S.O. 726 published in Gazette of India dated the 4th March, 1967, under sub-section (3) of section 40 of the Industrial Disputes Act, 1947, adding 'Iron Ore Mining' to the First Schedule to the said Act.
- (7) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
- (i) The Indian Telegraph (Sixth Amendment) Rules, 1966, published in Notification No. G.S.R. 1827 in Gazette of India dated the 3rd December, 1966.
- (ii) The Indian Telegraph (First Amendment) Rules, 1967, published in Notification No. G.S.R. 164 in Gazette of India dated the 11th February, 1967.
- (8) Following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Third Lok Sabha:—
- |   |                          |
|---|--------------------------|
| (i) Statement No. I and Supplementary Statement No. I | Sixteenth Session, 1966  |
| (ii) Supplementary Statement Nos. II, III and IV      | Fifteenth Session, 1966  |
| (iii) Supplementary Statement Nos. VII and VIII       | Fourteenth Session, 1966 |
| (iv) Supplementary Statement Nos. IX and X            | Thirteenth Session, 1965 |
| (v) Supplementary Statement No. XI                    | Twelfth Session, 1965    |
| (vi) Supplementary Statement No. XVI                  | Eleventh Session, 1965   |
| (vii) Supplementary Statement No. XVII                | Tenth Session, 1965      |
| (viii) Supplementary Statement No. XVII               | Ninth Session, 1964      |
| (ix) Supplementary Statement No. XXIV                 | Seventh Session, 1964.   |



- (9) A copy each of the following Notifications under sub-section (3) of section 28 of the Representation of the People Act, 1950:—
- (i) The Registration of Electors (Amendment) Rules, 1966, published in Notification No. G.S.R. 3874 in Gazette of India dated the 15th December, 1966.
  - (ii) The Registration of Electors (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 3963 in Gazette of India dated the 24th December 1966.
- (10) A copy of the Conduct of Elections (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 3875 in Gazette of India dated the 15th December, 1966, under sub-section (3) of section 169 of the Representation of the People Act, 1951.
- (11) A copy of the statement showing decisions taken on further recommendations (including those which have been either partly accepted, accepted in a modified form or rejected) of the Committee on Broadcasting and Information Media relating to Radio and Television.
- (12) A copy of the Report of the Committee on Broadcasting and Information Media on Press Information and Publicity.
- (13) A copy of Annual Report of the Central Warehousing Corporation for the year 1965-66, along with Annual Accounts and the Audit Report thereon under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962.
- (14) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1967, published in Notification No. G.S.R. 187 in Gazette of India dated the 11th February, 1967, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (15) A copy of the Central Warehousing Corporation (Amendment) Rules, 1967, published in Notification No. G.S.R. 56 in Gazette of India dated the 14th January, 1967, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
- (16) A copy of Notification No. G.S.R. 1831 published in Gazette of India dated the 3rd December, 1966, making certain

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amendments to the Food Corporations (Eighth Amendment) Rules, 1966, under sub-section (3) of section 44 of the Food Corporations Act, 1964.

(17) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Fertiliser (Control) First Amendment Order, 1967, published in Notification No. G.S.R. 125 in Gazette of India dated the 28th January, 1967.

(ii) The Vegetable Oil Products Control (Amendment) Order, 1967, published in Notification No. G.S.R. 155 in Gazette of India dated the 4th February, 1967.

(18) A copy of Notification No. S.O. 3882 published in Gazette of India dated the 17th December, 1966, issued under section 4 of the Agricultural Produce Cess Act, 1940.

(19) A copy of the Registration of Foreigners (Exemption) Amendment Order, 1967, published in Notification No. G.S.R. 334 in Gazette of India dated the 11th March, 1967, under section 6 of the Registration of Foreigners Act, 1939.

(20) A copy of the Ministers' (Allowances, Medical Treatment and other privileges) Fourth Amendment Rules, 1966, published in Notification No. G.S.R. 1912 in Gazette of India dated the 17th December, 1966, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.

(21) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The All India Services (Leave) Second Amendment Rules, 1966, published in Notification No. G.S.R. 1914 in Gazette of India dated the 17th December, 1966.

(ii) The Indian Police Service (Probation) First Amendment Rules, 1967, published in Notification No. G.S.R. 67 in Gazette of India dated the 21st January, 1967.

(iii) The Indian Administrative Service (Probation) First Amendment Rules, 1967, published in Notification No. G.S.R. 101 in Gazette of India dated the 28th January, 1967.

(iv) The Indian Police Service (Probation) Second Amendment Rules, 1967, published in Notification No. G.S.R. 102 in Gazette of India dated the 28th January, 1967.

## 6. Motion of Thanks on the President's Address

Shri K. Hanumanthaiya moved the following motion:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th March, 1967.”

Shri Vishwa Nath Pandey seconded the motion.

One hundred and sixty-nine amendments were moved by—

- (1) Shri N. Sreekantan Nair
- (2) Shri Yashpal Singh
- (3) Shri K. Ananda Nambiar
- (4) Shri Balraj Madhok
- (5) Shri A. K. Gopalan
- (6) Shri Surendranath Dwivedy
- (7) Shri Shiv Chandra Jha
- (8) Shri S. Kandappan
- (9) Shri V. Krishnamoorthy Goundar
- (10) Shri N. C. Chatterjee
- (11) Shri George Fernandes
- (12) Shri K. Rajaram
- (13) Shri K. Anbazhagan
- (14) Shri H. N. Mukerjee
- (15) Shri Rama Avatar Shastri
- (16) Shri M. R. Masani

The following members took part in the debate:—

- (1) Shri M. R. Masani
- (2) Lt. Col. H. H. Maharaja Manabendra Shah of Tehri Garhwal.
- (3) Shri Balraj Madhok
- (4) Shri Ram Krishna Sinha
- (5) Shri V. Krishnamoorthy Goundar
- (6) Shri H. D. Tulsidas

[P.T.O.]

- (7) Shri H. N. Mukerjee
- (8) Shrimati Tarkeshwari Sinha
- (9) Shri P. Muhammed Sayed
- (10) Shri Ram Sewak Yadav
- (11) Shri Manibhai Jawer Bhai Patel
- (12) Shri Hukam Chand Kachwai (*Speech unfinished*).

The discussion was not concluded.

#### **7. Statement re: Government Business**

The Minister of State for Parliamentary Affairs made a statement regarding the order of Government business.

[Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd March, 1967].

S. L. SHAKDHER,  
Secretary.

2

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 23, 1967/Chaitra 2, 1889 (Saka)

No. 6

### 1. Starred Questions

Starred Questions Nos. 40, 41 and 43—48 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 23—34 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Industrial Development and Company Affairs regarding National Small Industries Corporation Ltd., was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Home Affairs to the escape of about 20 Mizo rebels from prison in Mizo District, escape of Shri Laldenga, leader of Mizo National Front and death of a Mizo rebel in an encounter with a patrol party near Aijal.

The Minister of Home Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications under subsection (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Cotton Textiles (Control) Eighth Amendment Order, 1966, published in Notification No. S.O. 3986 in Gazette of India dated the 31st December, 1966.

[P.T.O.]

- (ii) The Cotton Textiles (Control) (Amendment) Order, 1967, published in Notification No. S.O. 77 in Gazette of India dated the 4th January, 1967.
- (2) (i) A copy of the Annual Report of the Cochin Refineries Limited, Ernakulam, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (3) A copy of the Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1966, published in Notification No. S.O. 3907 in Gazette of India dated the 24th December, 1966, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
- (4) A copy of the Emergency Risks (Factories) Insurance (Fourth Amendment) Scheme, 1966, published in Notification No. S.O. 3908 in Gazette of India dated the 24th December, 1966, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) One hundred and eighth Amendment Rules, 1966, published in Notification No. G.S.R. 1873 in Gazette of India dated the 10th December, 1966.
- (ii) The Customs and Central Excise Duties Export Drawback (General) One hundred and ninth Amendment Rules, 1966, published in Notification No. G.S.R. 1874 in Gazette of India dated the 10th December, 1966.
- (iii) The Customs and Central Excise Duties Export Drawback (General) One hundred and seventh Amendment Rules, 1966, published in Notification No. G.S.R. 1963 in Gazette of India dated the 24th December, 1966.
- (iv) The Customs and Central Excise Duties Export Drawback (General) One hundred and tenth Amendment Rules, 1966, published in Notification No. G.S.R. 1964, in Gazette of India dated the 24th December, 1966.

- (v) The Customs and Central Excise Duties Export Draw-back (General) One hundred and eleventh Amendment Rules, 1966, published in Notification No. G.S.R. 1965 in Gazette of India dated the 24th December, 1966.
- (vi) The Customs and Central Excise Duties Export Draw-back (General) One hundred and fourteenth Amendment Rules, 1966, published in Notification No. G.S.R. 2000 in Gazette of India dated the 31st December, 1966.
- (vii) The Customs and Central Excise Duties Export Draw-back (General) One hundred and thirteenth Amendment Rules, 1966, published in Notification No. G.S.R. 2001 in Gazette of India dated the 31st December, 1966.
- (viii) The Customs and Central Excise Duties Export Draw-back (General) One hundred and fourteenth Amendment Rules, 1966, published in Notification No. G.S.R. 2002 in Gazette of India dated the 31st December, 1966.
- (ix) The Customs and Central Excise Duties Export Draw-back (General) First Amendment Rules, 1967, published in Notification No. G.S.R. 79 in Gazette of India dated the 21st January, 1967.
- (x) The Customs and Central Excise Duties Export Draw-back (General) Second Amendment Rules, 1967, published in Notification No. G.S.R. 80 in Gazette of India dated the 21st January, 1967.
- (xi) The Customs and Central Excise Duties Export Draw-back (General) Third Amendment Rules, 1967, published in Notification No. G.S.R. 107 in Gazette of India dated the 28th January, 1967.
- (xii) The Customs and Central Excise Duties Export Draw-back (General) Fourth Amendment Rules, 1967, published in Notification No. G.S.R. 108 in Gazette of India dated the 28th January, 1967.
- (xiii) The Customs and Central Excise Duties Export Draw-back (General) Fifth Amendment Rules, 1967, published in Notification No. G.S.R. 109 in Gazette of India dated the 28th January, 1967.
- (xiv) The Customs and Central Excise Duties Export Draw-back (General) Sixth Amendment Rules, 1967, published in Notification No. G.S.R. 110 in Gazette of India dated the 28th January, 1967.

[P.T.O.]

- (xv) The Customs and Central Excise Duties Export Draw-back (General) Seventh Amendment Rules, 1967, published in Notification No. G.S.R. 170 in Gazette of India dated the 11th February, 1967.
  - (xvi) The Customs and Central Excise Duties Export Draw-back (General) Eighth Amendment Rules, 1967, published in Notification No. G.S.R. 171 in Gazette of India dated the 11th February, 1967.
  - (xvii) The Customs and Central Excise Duties Export Draw-back (General) Ninth Amendment Rules, 1967, published in Notification No. G.S.R. 234 in Gazette of India dated the 25th February, 1967.
  - (xviii) The Customs and Central Excise Duties Export Draw-back (General) Tenth Amendment Rules, 1967, published in Notification No. G.S.R. 293 in Gazette of India dated the 4th March, 1967.
  - (xix) The Customs and Central Excise Duties Export Draw-back (General) Eleventh Amendment Rules, 1967, published in Notification No. G.S.R. 294 in Gazette of India dated the 4th March, 1967.
  - (xx) The Customs and Central Excise Duties Export Draw-back (General) Twelfth Amendment Rules, 1967, published in Notification No. G.S.R. 295 in Gazette of India dated the 4th March, 1967.
  - (xxi) The Customs and Central Excise Duties Export Draw-back (General) Thirteenth Amendment Rules, 1967, published in Notification No. G.S.R. 306 in Gazette of India dated the 11th March, 1967.
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 1842 published in Gazette of India dated the 3rd December, 1966.
  - (ii) G.S.R. 1872 published in Gazette of India dated the 10th December, 1966.
  - (iii) G.S.R. 1897 published in Gazette of India dated the 17th December, 1966.
  - (iv) G.S.R. 1966 published in Gazette of India dated the 24th December, 1966.



- (v) G.S.R. 1985 published in Gazette of India dated the 23rd December, 1966.
- (vi) G.S.R. 2003 published in Gazette of India dated the 31st December, 1966.
- (vii) G.S.R. 2039 published in Gazette of India dated the 31st December, 1966.
- (viii) G.S.R. 2040 published in Gazette of India dated the 31st December, 1966.
- (ix) G.S.R. 2041 published in Gazette of India dated the 31st December, 1966.
- (x) S.O. 4047 published in Gazette of India dated the 31st December, 1966.
- (xi) G.S.R. 1 published in Gazette of India dated the 1st January, 1967.
- (xii) G.S.R. 81 published in Gazette of India dated the 21st January, 1967.
- (xiii) G.S.R. 82 published in Gazette of India dated the 21st January, 1967.
- (xiv) G.S.R. 98 published in Gazette of India dated the 16th January, 1967.
- (xv) G.S.R. 154 published in Gazette of India dated the 3rd February, 1967.
- (xvi) G.S.R. 172 published in Gazette of India dated the 11th February, 1967.
- (xvii) G.S.R. 190 published in Gazette of India dated the 11th February, 1967.
- (xviii) G.S.R. 193 published in Gazette of India dated the 13th February, 1967.
- (xix) G.S.R. 228 published in Gazette of India dated the 18th February, 1967.
- (xx) G.S.R. 235 published in Gazette of India dated the 25th February, 1967.

[P.T.O.]

- (xxi) G.S.R. 305 published in Gazette of India dated the 11th March, 1967.
- (xxii) S.O. 373 published in Gazette of India dated the 4th February, 1967.
- (7) A copy each of the following Notifications under section 38 of the Central Excise and Salt Act, 1944:—
  - (i) The Central Excise (First Amendment) Rules, 1967, published in Notification No. G.S.R. 75 in Gazette of India dated the 21st January, 1967.
  - (ii) The Central Excise (Second Amendment) Rules, 1967, published in Notification No. G.S.R. 288 in Gazette of India dated the 4th March, 1967.
- (8) A copy each of the following Notifications under sub-section (4) of section 280W of the Income-tax Act, 1961:—
  - (i) The Annuity Deposit Scheme, 1966, published in Notification No. G.S.R. 2033 in Gazette of India dated the 30th December, 1966.
  - (ii) Notification No. S.O. 514 published in Gazette of India dated the 8th February, 1967, making certain amendments to the Annuity Deposit Scheme, 1964.
- (9) A copy of the Income-tax (Amendment) Rules, 1967, published in Notification No. S.O. 598 in Gazette of India dated the 15th February, 1967, under section 296 of the Income-tax Act, 1961.

#### 6. Announcement by Speaker—Privilege Matter

The Speaker made an announcement regarding a Writ Petition filed in the Supreme Court by Shri B. N. P. Kumar, Deputy Superintendent of Police, Patna, against the Speaker and the Members of the Committee of Privileges of Lok Sabha in connection with a question of privilege referred to the Committee of Privileges on the 18th August, 1966, with regard to the alleged illegal detention of Sarvashri Tridib Kumar Chaudhuri and Madhu Limaye, M.Ps at Patna airport on the 9th August, 1966.

The Speaker observed that consequent on the dissolution of the Third Lok Sabha, all proceedings pending before the Committee of Privileges of that House in the matter had lapsed and therefore, it was not necessary for the House to take any further action in the matter. He proposed that the Attorney-General might be instructed by the House to apprise the Court accordingly. The House agreed.

## 7. Motion for Election to Committee

Dr. S. Chandrasekhar moved the following motion:—

“That in pursuance of Section 5(g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for a term of five years, subject to the other provisions of the said Act and rules made thereunder.”

The motion was adopted.

## 8. The Budget (General) 1967-68

The following items of business were taken up together:—

- (i) General Discussion on the Budget (General) for 1967-68.
- (ii) Demands for Grants on Account in respect of the Budget (General) for 1967-68.

The following members took part in the combined debate:—

- (1) H. H. Maharaja Pratap Keshari Deo
- (2) Shrimati Tarkeshwari Sinha
- (3) Shri Kanwar Lal Gupta
- (4) Shri K. R. Ganesh
- (5) Shri Samarendra Kundu
- (6) Shri Chintamani Panigrahi
- (7) Shri Tenneti Viswanathan
- (8) Shri Liladhar Kotoki
- (9) Shri S. Kandappan
- (10) Shri Bibhuti Mishra
- (11) Shri Yogendra Sharma (*Speech unfinished*).

The discussion was not concluded.

## 9. Private Members' Bills—introduced

- \* (1) The Cattle Slaughter Prohibition Bill, 1967 by Shri Prakash Vir Shastri.
- \* (2) The Constitution (Amendment) Bill, 1967 (*Amendment of articles 15 and 16*) by Shri Era Sezhiyan.
- \* (3) The Constitution (Amendment) Bill, 1967 (*Amendment of article 120*) by Shri Era Sezhiyan.

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\* Introduced at 2-30 P.M.

[P.T.O.]

- \*\* (4) The Constitution (Amendment) Bill, 1967 (*Insertion of new articles 125A and 221A*) by Shri Madhu Limaye.
- \*\* (5) The Constitution (Amendment) Bill, 1967 (*Amendment of articles 37, 45 etc.*) by Shri Madhu Limaye.
- \*\* (6) The Code of Criminal Procedure (Amendment) Bill, 1967 (*Omission of sections 107 and 109*) by Shri Madhu Limaye.
- \*\* (7) The Criminal Law Amendment (Repeal) Bill, 1967 by Shri Madhu Limaye.
- \*\* (8) The Land Acquisition (Amendment) Bill, 1967 (*Amendment of sections 11, 23 etc.*) by Shri S. C. Samanta.
- \*\* (9) The National Rifle Training Scheme Bill, 1967 by Shri S. C. Samanta.
- \*\* (10) The Delhi Municipal Corporation (Amendment) Bill, 1967 (*Amendment of the Third Schedule*) by Shri Kanwar Lal Gupta.
- \*\* (11) The Indian Armed Forces Personnel (Compulsory Insurance) Bill, 1967 by Shri S. C. Samanta.
- \*\* (12) The Hoarding and Profiteering Prevention Bill, 1967 by Shri S. C. Samanta.

#### 10. †Statement by Minister

The Minister of Labour and Rehabilitation made a statement regarding lock-out declared by the management of the Times of India and its allied publications.

#### 11. Half-an-hour discussion on matters arising out of Answers to Question

Shri R. Umanath raised a half-an-hour discussion on points arising out of the answer given on the 20th March, 1967, to Starred Question No. 1 regarding Activities of C.I.A.

Shri M. C. Chagla replied to the discussion.

[Lok Sabha adjourned till 11 A.M. on Monday, the 27th March, 1967].

S. L. SHAKDHER,  
Secretary.

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\*\*Introduced at 5-05 P.M.

†Made at 4-50 P.M.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 27, 1967/Chaitra 6, 1889 (Saka)

No. 7

### 1. Oath or Affirmation

Four Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

3 in Hindi and

1 in Bengali

### 2. Starred Questions

Starred Questions Nos. 56—58,— 60—63 and 73 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 35—58 were laid on the Table.

### 4. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Railways regarding Derailment of Assam Mail was orally answered and supplementary questions were also answered thereon.

### 5. Calling Attention to Matter of Urgent Public Importance

Shri Atal Behari Vajpayee called the attention of the Minister of Parliamentary Affairs and Communications to the 'Work to rule' campaign launched by the telegraphists of the Posts and Telegraphs Department and sending of telegrams by post.

The Minister of Parliamentary Affairs and Communications laid on the Table a statement in regard thereto.

[P.T.O.]

## 6. Question of Privilege

The Speaker mentioned about the receipt of a notice of question of privilege from Sarvashri Madhu Limaye and George Fernandes against the Hindustan Times for misrepresentation in its issue dated the 24th March, 1967 of certain remarks made by Shrimati Tarkeshwari Sinha, M.P., in the House on the 23rd March, 1967, during the half-an-hour discussion regarding activities of CIA.

The House agreed that in the first instance the Editor of the newspaper might be asked to state what he has to say in the matter for consideration of the House.

## 7. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (2) A copy each of the following Notifications under section 185 of the Navy Act, 1957:—
  - (i) The Indian Naval Reserve and the Indian Naval Volunteer Reserve (Amendment) Regulations, 1967, published in Notification No. S.R.O. 55 in Gazette of India dated the 18th February, 1967.
  - (ii) The Naval Ceremonial Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1967, published in Notification No. S.R.O. 56 in Gazette of India dated the 18th February, 1967.
  - (iii) The Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1967, published in Notification No. S.R.O. 76 in Gazette of India dated the 4th March, 1967.
- (3) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Mazagon Dock Limited, Bombay for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (ii) Annual Report of the Praga Tools Limited, Secunderabad for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (iii) Annual Report of the Hindustan Aeronautics Limited, Bombay for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (iv) Annual Report of the Bharat Electronics Limited, Bangalore for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (v) Annual Report of the Bharat Earth Movers Limited, Bangalore for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Review of the Food and Scarcity Situation in India.

**8. Financial Committees, 1965-66 (A Review)—laid on the Table**

Secretary laid on the Table a copy of 'Financial Committees, 1965-66 (A Review)'.

**9. Resignation of Member**

The Speaker informed the House that Brigadier Ghansara Singh had resigned his seat in Lok Sabha with effect from the 25th March, 1967.

**10. Statements by Ministers**

(i) The Minister of External Affairs made a statement on the non-proliferation of nuclear weapons.

\*(ii) The Minister of Labour and Rehabilitation made a statement regarding the dispute between the management and the employees of the Times of India at Bombay and Delhi.

**11. Statement Re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding the change in the order of Government business for the 29th March, 1967.

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\*Made at 12-40 P.M.

[P.T.O.]

## 12. Personal Explanation Under Rule 357

Shri A. K. Gopalan made a personal explanation regarding certain statements about him made by Shri Vidya Charan Shukla in the House.

## 13. Motions for Elections to Committees

(i) Dr. Ram Subhag Singh moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term ending on the 31st March, 1968.”

The motion was adopted.

(ii) Dr. Ram Subhag Singh moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 31st March, 1968.”

The motion was adopted.

(iii) Dr. Ram Subhag Singh moved the following motion:—

“That this House recommends to Rajya Sabha that they do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term ending on the 31st March, 1968, and communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(iv) Dr. Ram Subhag Singh moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, ten members from among themselves to serve as members of the Committee on Public Undertakings for the term ending on the 31st March, 1968.”

The motion was adopted.



(v) Dr. Ram Subhag Singh moved the following motion:—

“That this House recommends to Rajya Sabha that they do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term ending on the 31st March, 1968, and communicate to this House the names of the members so nominated by Rajya Sabha.”

*The motion was adopted.*

(vi) Dr. Triguna Sen moved the following motion:—

“That in pursuance of sub-clause (xviii) of clause (1) of Statute 10 of the Statutes of the Banaras Hindu University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Court of the Banaras Hindu University for a term of three years, subject to the other provisions of the said Statutes.”

*The motion was adopted.*

**14. Statement re: Supplementary Demands for Grants (Rajasthan) for 1966-67**

Shri Morarji R. Desai presented a statement showing Supplementary Demands for Grants in respect of State of Rajasthan for 1966-67.

**15. The Rajasthan Budget for 1967-68**

Shri Morarji R. Desai presented a statement of estimated receipts and expenditure of the State of Rajasthan for the year 1967-68.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

**16. The Budget (General) 1967-68**

Discussion on the following items of business continued and was concluded:—

(i) General Discussion on the Budget (General) for 1967-68.

(ii) Demands for Grants on Account in respect of the Budget (General) for 1967-68.

The following members took part in the combined debate:—

- (1) Shri Yogendra Sharma
- (2) Shri P. Venkatasubbaiah
- (3) Shri J. M. Lobo Prabhu
- (4) Shri R. Umanath

[P.T.O.]

Shri Morarji R. Desai replied to the debate.

The following Demands for Grants on Account for 1967-68 in respect of the Budget (General) under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE :</b>		
<b>MINISTRY OF COMMERCE</b>		
1	Ministry of Commerce	14,72,000
2	Foreign Trade	13,14,12,000
3	Other Revenue Expenditure of the Ministry of Commerce	6,35,66,000
<b>MINISTRY OF DEFENCE</b>		
4	Ministry of Defence	27,07,000
5	Defence Services, Effective—Army	2,25,63,67,000
6	Defence Services, Effective—Navy	12,98,67,000
7	Defence Services, Effective—Air Force	53,51,00,000
8	Defence Services—Non-effective	8,50,00,000
<b>MINISTRY OF EDUCATION</b>		
9	Ministry of Education	31,38,000
10	Education	17,26,91,000
11	Archaeology	39,57,000
12	Survey of India	1,68,10,000
13	Grants to the Council of Scientific and Industrial Research	5,91,26,000
14	Other Revenue Expenditure of the Ministry of Education	1,08,50,000
<b>MINISTRY OF EXTERNAL AFFAIRS</b>		
15	External Affairs	5,52,96,000
16	Other Revenue Expenditure of the Ministry of External Affairs	5,47,35,000
<b>MINISTRY OF FINANCE</b>		
17	Ministry of Finance	89,15,000
18	Customs	1,98,62,000
19	Union Excise Duties	4,95,18,000
20	Taxes on Income including Corporation tax, etc.	13,68,52,000
21	Stamps	1,42,53,000
22	Audit	6,81,59,000

Number of Demand	Name of Demand	Amount Demand Grant Account	of for on
			Rs.
23	Currency and Coinage . . . . .	4,39,77,000	
24	Mint . . . . .	1,15,05,000	
25	Kolar Gold Mines . . . . .	1,66,90,000	
26	Pension and Other Retirement benefits . . . . .	3,07,60,000	
27	Opium . . . . .	2,21,29,000	
28	Other Revenue Expenditure of the Ministry of Finance . . . . .	13,10,24,000	
29	Grants-in-aid to State and Union Territory Governments . . . . .	1,11,40,44,000	
30	Miscellaneous Adjustments between the Central and State and Union Territory Governments . . . . .	11,57,000	
31	Pre-partition Payments . . . . .	62,000	
<b>MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION</b>			
32	Ministry of Food, Agriculture, Community Development and Co-operation . . . . .	49,64,000	
33	Agriculture . . . . .	7,75,44,000	
34	Payments to Indian Council of Agricultural Research . . . . .	5,50,19,000	
35	Community Development Projects and National Extension Service . . . . .	6,31,000	
36	Forest . . . . .	53,81,000	
37	Other Revenue Expenditure of the Ministry of Food, Agriculture, Community Development and Co-operation . . . . .	16,30,02,000	
<b>MINISTRY OF HEALTH AND FAMILY PLANNING</b>			
38	Ministry of Health and Family Planning . . . . .	11,47,000	
39	Medical and Public Health . . . . .	6,46,61,000	
40	Other Revenue Expenditure of the Ministry of Health and Family Planning . . . . .	24,27,000	
<b>MINISTRY OF HOME AFFAIRS</b>			
41	Ministry of Home Affairs . . . . .	2,07,60,000	
42	Cabinet . . . . .	19,85,000	
43	Administration of Justice . . . . .	1,10,000	
44	Police . . . . .	12,48,47,000	
45	Census . . . . .	35,09,000	
46	Statistics . . . . .	1,17,61,000	
47	Privy Purses and Allowances of Indian Rulers . . . . .	88,000	

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
48	Territorial and Political Pensioners	6,32,000
49	Delhi	11,27,44,000
50	Chandigarh	1,33,55,000
51	Andaman and Nicobar Islands	2,10,83,000
52	Tribal Areas	7,24,41,000
53	Dadra and Nagar Haveli Area	15,21,000
54	Laccadive, Minicoy and Amindivi Islands	32,91,000
55	Other Revenue Expenditure of the Ministry of Home Affairs	1,32,93,000
<b>MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS</b>		
56	Department of Industrial Development	16,46,000
57	Industries	1,39,39,000
58	Salt	18,61,000
59	Other Revenue Expenditure of the Department of Industrial Development.	18,74,000
<b>MINISTRY OF INFORMATION AND BROADCASTING</b>		
60	Ministry of Information and Broadcasting	6,07,000
61	Broadcasting	2,76,84,000
62	Other Revenue Expenditure of the Ministry of Information and Broadcasting	2,07,17,000
<b>MINISTRY OF IRRIGATION AND POWER</b>		
63	Ministry of Irrigation and Power	10,94,000
64	Multi-purpose River Schemes	72,53,000
65	Other Revenue Expenditure of the Ministry of Irrigation and Power	3,00,58,000
<b>MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION</b>		
66	Ministry of Labour, Employment and Rehabilitation	26,27,000
67	Chief Inspector of Mines	16,12,000
68	Labour and Employment	4,80,23,000
69	Expenditure on Displaced Persons	3,99,16,000
70	Other Revenue Expenditure of the Ministry of Labour, Employment and Rehabilitation	11,27,000
<b>MINISTRY OF LAW</b>		
71	Ministry of Law	20,78,000
72	Other Revenue Expenditure of the Ministry of Law	72,07,000

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
<b>MINISTRY OF PETROLEUM AND CHEMICALS</b>		Rs.
73	Ministry of Petroleum and Chemicals	8,72,000
74	Other revenue Expenditure of the Ministry of Petroleum and Chemicals	1,02,37,000
<b>MINISTRY OF STEEL, MINES AND METALS</b>		
75	Ministry of Steel, Mines and Metals	13,46,000
76	Geological Survey	3,40,92,000
77	Other Revenue Expenditure of the Ministry of Steel, Mines and Metals	6,33,36,000
<b>MINISTRY OF TOURISM AND CIVIL AVIATION</b>		
78	Ministry of Tourism and Civil Aviation	5,64,000
79	Meteorology	1,11,67,000
80	Aviation	3,82,42,000
81	Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation	63,06,000
<b>MINISTRY OF TRANSPORT AND SHIPPING</b>		
82	Ministry of Transport and Shipping	42,51,000
83	Roads	4,86,84,000
84	Mercantile Marine	57,12,000
85	Lighthouses and Lightships	44,60,000
86	Other Revenue Expenditure of the Ministry of Transport and Shipping	1,19,21,000
<b>MINISTRY OF WORKS, HOUSING AND SUPPLY</b>		
87	Department of Works and Housing	8,03,000
88	Public Works	12,90,94,000
89	Stationery and Printing	4,61,78,000
90	Other Revenue Expenditure of the Department of Works and Housing	53,83,000
<b>DEPARTMENT OF ATOMIC ENERGY</b>		
91	Department of Atomic Energy	8,90,000
92	Other Revenue Expenditure of the Department of Atomic Energy	5,36,33,000
<b>DEPARTMENT OF COMMUNICATIONS</b>		
93	Department of Communications	4,16,000
94	Overseas Communications Service	77,84,000
95	Posts and Telegraphs (Working Expenses)	58,54,84,000

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Number of Demand	Name of Demand	Amount of Demand for Grand on Accounts
		Rs.
96	Posts and Telegraphs Dividend to General Revenue and Appropriations to Reserve Funds	6,19,02,000
97	Other Revenue Expenditure of the Department of Communications	10,80,000
	<b>MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS</b>	
98	Department of Company Affairs	8,07,000
99	Other Revenue Expenditure of the Department of Company Affairs	16,06,000
	<b>DEPARTMENT OF PARLIAMENTARY AFFAIRS</b>	
100	Department of Parliamentary Affairs	2,00,000
	<b>DEPARTMENT OF SOCIAL WELFARE</b>	
101	Department of Social Welfare	5,26,000
102	Other Revenue Expenditure of the Department of Social Welfare	1,14,22,000
	<b>MINISTRY OF WORKS, HOUSING AND SUPPLY</b>	
103	Department of Supply	24,26,000
104	Supplies and Disposals	1,38,49,000
105	Other Revenue Expenditure of the Department of Supply	11,71,000
	<b>PLANNING COMMISSION</b>	
106	Planning Commission	58,13,000
	<b>PARLIAMENT AND SECRETARIAT OF THE VICE-PRESIDENT</b>	
107	Lok Sabha	51,14,000
108	Rajya Sabha	18,70,000
109	Secretariat of the Vice-President	87,000
	<b>MINISTRY OF COMMERCE</b>	
110	Capital Outlay of the Ministry of Commerce	8,18,000
	<b>MINISTRY OF DEFENCE</b>	
111	Defence Capital Outlay	43,34,19,000
	<b>MINISTRY OF EDUCATION</b>	
112	Capital Outlay of the Ministry of Education	23,85,000
	<b>MINISTRY OF FINANCE</b>	
113	Capital Outlay on the India Security Press	7,66,000
114	Capital Outlay on Currency and Coinage	7,54,49,000

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
115	Capital Outlay on Mints	14,21,00
116	Capital Outlay on Kolar Gold Mines	29,84,000
117	Commuted Value of Pensions	1,19,33,000
118	Other Capital Outlay of the Ministry of Finance	50,86,50,000
119	Capital Outlay on Grants to State and Union Territory Governments for Development	15,40,60,000
120	Loans and Advances by the Central Government	1,43,71,30,000
	<b>MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION</b>	
121	Purchase of Foodgrains and Fertilizers	2,38,30,88,000
122	Other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Co-operation	10,55,29,000
	<b>MINISTRY OF HEALTH AND FAMILY PLANNING</b>	
123	Capital outlay of the Ministry of Health and Family Planning	4,81,97,000
	<b>MINISTRY OF HOME AFFAIRS</b>	
124	Capital Outlay in Union Territories and Tribal Areas	6,39,98,000
125	Other Capital Outlay of the Ministry of Home Affairs	12,20,000
	<b>MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS</b>	
126	Capital Outlay of the Ministry of Industrial Development and Company Affairs	4,96,96,000
	<b>MINISTRY OF INFORMATION AND BROADCASTING</b>	
127	Capital Outlay of the Ministry of Information and Broadcasting	1,69,18,000
	<b>MINISTRY OF IRRIGATION AND POWER</b>	
128	Capital Outlay on Multipurpose River Schemes	8,16,73,000
129	Other Capital Outlay of the Ministry of Irrigation and Power	5,70,44,000
	<b>MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION</b>	
130	Capital Outlay of the Ministry of Labour, Employment and Rehabilitation	2,62,27,000
	<b>MINISTRY OF PETROLEUM AND CHEMICALS</b>	
131	Capital Outlay of the Ministry of Petroleum and Chemicals	10,79,02,000
	<b>MINISTRY OF STEEL, MINES AND METALS</b>	
132	Capital Outlay of the Ministry of Steel, Mines and Metals	34,90,92,000

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Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
<b>MINISTRY OF TOURISM AND CIVIL AVIATION</b>		
133	Capital Outlay on Aviation . . . . .	1,65,81,000
134	Other Capital Outlay of the Ministry of Tourism and Civil Aviation . . . . .	24,00,000
<b>MINISTRY OF TRANSPORT AND SHIPPING</b>		
135	Capital outlay on Roads . . . . .	11,35,59,000
136	Capital outlay on Ports . . . . .	1,89,53,000
137	Other Capital outlay of the Ministry of Transport and Shipping . . . . .	1,46,72,000
<b>MINISTRY OF WORKS, HOUSING AND SUPPLY</b>		
138	Delhi Capital Outlay . . . . .	1,68,80,000
139	Capital Outlay on Public Works . . . . .	3,00,00,000
140	Other Capital Outlay of the Ministry of Works, Housing and Supply . . . . .	35,48,000
<b>DEPARTMENT OF ATOMIC ENERGY</b>		
141	Capital Outlay of the Department of Atomic Energy . . . . .	18,18,50,000
<b>DEPARTMENT OF COMMUNICATIONS</b>		
142	Capital Outlay on Posts and Telegraphs (Not met from Revenue) . . . . .	17,71,00,000
143	Other Capital Outlay of the Department of Communications . . . . .	75,72,000

**17. Government Bill—Introduced**

The Appropriation (Vote on Account) Bill, 1967.

**18. Government Bill—Passed**

*The Appropriation (Vote on Account) Bill, 1967.*

The motion for consideration of the Bill was moved by Shri Morarji R. Desai.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji R. Desai.

The motion was adopted and the Bill was passed.

**19. Supplementary Demands for Grants (General) for 1966-67**

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1966-67 commenced and was concluded.



Fifty-two cut motions were moved and negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
<b>I. EXPENDITURE MET FROM REVENUE :</b>		Rs.
<b>MINISTRY OF COMMERCE</b>		
1	Ministry of Commerce.....	4,50,000
<b>MINISTRY OF DEFENCE</b>		
5	Defence Services, Effective—Army.....	23,23,64,000
6	Defence Services, Effective—Navy.....	3,97,61,000
7	Defence Services, Effective—Air Force.....	6,42,85,000
8	Defence Services,—Non-Effective.....	57,40,000
<b>MINISTRY OF EDUCATION</b>		
9	Ministry of Education.....	4,49,000
13	Botanical Survey.....	1,48,000
15	Other Revenue Expenditure of the Ministry of Education.....	35,95,000
<b>MINISTRY OF EXTERNAL AFFAIRS</b>		
16	External Affairs.....	75,00,000
<b>MINISTRY OF FINANCE</b>		
18	Ministry of Finance.....	12,39,000
19	Customs.....	12,50,000
20	Union Excise Duties.....	57,90,000
21	Taxes on Income including Corporation Tax, etc.....	79,15,000
22	Stamps.....	32,52,000
23	Audit.....	90,00,000
24	Currency and Coinage.....	2,78,26,000
25	Mint.....	24,74,000
26	Kolar Gold Mines.....	15,77,000
27	Pensions and Other Retirement Benefits.....	29,61,000
29	Opium.....	11,45,000
30	Other Revenue Expenditure of the Ministry of Finance.....	1,000
31	Grants-in-Aid to State and Union Territory Governments.....	16,50,00,000
<b>MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION<sub>2</sub></b>		
34	Ministry of Food, Agriculture, Community Development and Cooperation.....	12,34,000
35	Agriculture.....	4,00,00,000
36	Agricultural Research.....	1,000
37	Animal Husbandry.....	2,000
39	Forest.....	1,000
40	Other Revenue Expenditure of the Ministry of Food, Agriculture, Community Development and Cooperation.....	40,01,000

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Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
<b>MINISTRY OF HEALTH AND FAMILY PLANNING</b>		
41	Ministry of Health and Family Planning . . . . .	2,25,000
<b>MINISTRY OF HOME AFFAIRS</b>		
44	Ministry of Home Affairs . . . . .	68,41,000
45	Cabinet . . . . .	2,20,000
46	Zonal Councils . . . . .	11,000
47	Administration of Justice . . . . .	13,000
48	Police . . . . .	1,86,85,000
50	Statistics . . . . .	7,35,000
51	Privy Purses and Allowances of Indian Rulers . . . . .	-17,000
52	Delhi . . . . .	2,72,01,000
52-A	Chandigarh . . . . .	7,94,000
53	Andaman and Nicobar Islands . . . . .	51,89,000
54	Tribal Areas . . . . .	2,33,91,000
55	Dadra and Nagar Haveli Area . . . . .	4,84,000
57	Other Revenue Expenditure of the Ministry of Home Affairs . . . . .	1,000
<b>MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS</b>		
58	Ministry of Industry . . . . .	3,55,000
61	Other Revenue Expenditure of the Ministry of Industry . . . . .	3,83,000
<b>MINISTRY OF INFORMATION AND BROADCASTING</b>		
62	Ministry of Information and Broadcasting . . . . .	1,87,000
63	Broadcasting . . . . .	1,20,67,000
<b>MINISTRY OF IRRIGATION AND POWER</b>		
67	Ministry of Irrigation and Power . . . . .	4,72,000
68	Multi-purpose River Schemes . . . . .	26,32,000
69	Other Revenue Expenditure of the Ministry of Irrigation and Power . . . . .	1,41,78,000
<b>MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION</b>		
70	Ministry of Labour, Employment and Rehabilitation . . . . .	6,25,000
73	Expenditure on Displaced Persons . . . . .	98,55,000
<b>MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS</b>		
75	Ministry of Law . . . . .	59,000
77	Other Revenue Expenditure of the Ministry of Law . . . . .	1,44,000
<b>MINISTRY OF STEEL, MINES AND METALS</b>		
78	Ministry of Mines and Metals . . . . .	1,69,000
80	Other Revenue Expenditure of the Ministry of Mines and Metals . . . . .	2,88,00,000
<b>MINISTRY OF PETROLEUM AND CHEMICALS</b>		
81	Ministry of Petroleum and Chemicals . . . . .	3,09,000
<b>MINISTRIES OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS AND WORKS, HOUSING AND SUPPLY</b>		
83	Ministry of Supply and Technical Development . . . . .	2,19,000

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
	<b>MINISTRY OF WORKS, HOUSING AND SUPPLY</b>	
84	Supplies and Disposals	19,36,000
	<b>MINISTRIES OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS AND WORKS, HOUSING AND SUPPLY</b>	
85	Other Revenue Expenditure of the Ministry of Supply and Technical Development	3,90,000
	<b>MINISTRIES OF TOURISM AND CIVIL AVIATION AND TRANSPORT AND SHIPPING</b>	
86	Ministry of Transport and Aviation	2,25,000
	<b>MINISTRY OF TOURISM AND CIVIL AVIATION</b>	
87	Meteorology	16,90,000
92	Aviation	2,12,04,000
	<b>MINISTRIES OF TOURISM AND CIVIL AVIATION AND TRANSPORT AND SHIPPING</b>	
93	Other Revenue Expenditure of the Ministry of Transport and Aviation	1,78,89,000
	<b>MINISTRY OF WORKS, HOUSING AND SUPPLY</b>	
94	Ministry of Works, Housing and Urban Development	1,94,000
95	Public Works	9,00,41,000
	<b>DEPARTMENT OF COMMUNICATIONS</b>	
102	Posts and Telegraphs Working Expenses	6,39,35,000
	<b>DEPARTMENT OF PARLIAMENTARY AFFAIRS</b>	
105	Department of Parliamentary Affairs	1,44,000
	<b>II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>	
	<b>MINISTRY OF COMMERCE</b>	
113	Capital Outlay of the Ministry of Commerce	1,95,92,000
	<b>MINISTRY OF FINANCE</b>	
116	Capital Outlay of the India Security Press	13,21,000
120	Commuted Value of Pensions	64,31,000
121	Other Capital Outlay of the Ministry of Finance	25,50,00,000
122	Capital Outlay on Grants to State and Union Territory Government for Development	8,93,46,000
123	Loans and Advances by the Central Government	40,50,00,000
	<b>MINISTRY OF HOME AFFAIRS</b>	
128	Capital Outlay of the Ministry of Home Affairs	1,72,04,000
	<b>MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS</b>	
129	Capital Outlay of the Ministry of Industry	1,000

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Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
	<b>MINISTRY OF INFORMATION AND BROADCASTING</b>	
130	Capital Outlay of the Ministry of Information and Broadcasting	36,65,000
	<b>MINISTRY OF IRRIGATION AND POWER</b>	
132	Capital Outlay on Multi-purpose River Schemes	3,60,98,000
	<b>MINISTRY OF PETROLEUM AND CHEMICALS</b>	
136	Capital Outlay of the Ministry of Petroleum and Chemicals	5,86,44,000
	<b>MINISTRY OF TRANSPORT AND SHIPPING</b>	
140	Other Capital Outlay of the Ministry of Transport and Aviation	5,60,000
	<b>DEPARTMENT OF COMMUNICATIONS</b>	
145	Capital Outlay on Posts and Telegraphs Not Met from Revenue	11,82,00,000

**20. Government Bill—Introduced**

The Appropriation Bill, 1967.

**21. Government Bill—Passed**

*The Appropriation Bill, 1967.*

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

**22. Half-An-Hour Discussion on Matters Arising out of Answers to Question**

Shri A. K. Gopalan raised a half-an-hour discussion on points arising out of the answer given on the 20th March, 1967 to Starred Question No. 12 regarding "The Untold Story" by Lt. Genl. Kaul.

Sardar Swaran Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th March, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Tuesday, March 28, 1967/Chaitra 7, 1889 (Saka)*

**No. 8**

### **1. Starred Questions**

Starred Questions Nos. 79—81 and 83—85 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 59—75 and 77—92 were laid on the Table.

### **3. Calling Attention to Matter of Urgent Public Importance**

Shri Hem Barua called the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the serious food crisis in the States of Assam, Bihar, Gujarat, Kerala, Madras, Uttar Pradesh and West Bengal, starvation deaths in Bihar and Mirzapur district of Uttar Pradesh and withdrawal of subsidy to Kerala and West Bengal.

The Minister of Food, Agriculture, Community Development and Cooperation laid on the Table a statement in regard thereto.

### **4. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Company Law Board (Procedure) (Amendment) Rules, 1966, published in Notification No. G.S.R. 1944 in Gazette of India dated the 24<sup>th</sup> December, 1966, under sub-section (3) of section 642 of the Companies Act, 1956.

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- (2) A copy of the Delhi Motor Vehicles (Third Amendment) Rules, 1966, published in Notification No. F.3(13)/65-66-Transport in Delhi Gazette dated the 22nd December, 1966, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (3) A copy of the Annual Accounts of the Cochin Port Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (4) A copy of the Annual Report of the Indian Council of Agricultural Research, New Delhi for the year 1964-65 (Hindi version).
- (5) A copy of the Food Corporations (Tenth Amendment) Rules, 1967, published in Notification No. G.S.R. 297 in Gazette of India dated the 3rd March, 1967, under sub-section (3) of section 44 of the Food Corporations Act, 1964.
- (6) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Second Amendment Order, 1966, published in Notification No. G.S.R. 1866 in Gazette of India dated the 10th December, 1966.
  - (ii) The Orissa Rice (Movement Control) Amendment Order, 1966, published in Notification No. G.S.R. 2031 in Gazette of India dated the 28th December, 1966.
  - (iii) The Gram Zone (Movement Control) Third Amendment Order, 1966, published in Notification No. G.S.R. 2020 in Gazette of India dated the 31st December, 1966.
  - (iv) The Wheat Roller-Flour Mills (Licensing and Control) Third Amendment Order, 1966, published in Notification No. G.S.R. 2021 in Gazette of India dated the 31st December, 1966.
  - (v) The Punjab Paddy (Export Control) Amendment Order, 1966, published in Notification No. G.S.R. 2034 in Gazette of India dated the 30th December, 1966.
  - (vi) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fourth Amendment Order, 1966, published in Notification No. G.S.R. 2035 in Gazette of India dated the 30th December, 1966.

- (vii) The Rice (Northern Zone) Movement Control Amendment Order, 1966, published in Notification No. G.S.R. 2036 in Gazette of India dated the 30th December, 1966.
- (viii) The Roller Mills Wheat Products (Price Control) Second Amendment Order, 1966, published in Notification No. G.S.R. 2037 in Gazette of India dated the 30th December, 1966.
- (ix) The Gram Zone (Movement Control) Second Amendment Order, 1966, published in Notification No. G.S.R. 2038 in Gazette of India dated the 30th December, 1966.
- (x) The Uttar Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order, 1967, published in Notification No. G.S.R. 32 in Gazette of India dated the 7th January, 1967.
- (xi) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1967, published in Notification No. G.S.R. 33 in Gazette of India dated the 7th January, 1967.
- (xii) The West Bengal Husking Machines (Control of Operation) Amendment Order, 1967, published in Notification No. G.S.R. 64 in Gazette of India dated the 11th January, 1967.
- (xiii) The Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1967, published in Notification No. G.S.R. 65 in Gazette of India dated the 13th January, 1967.
- (xiv) The Delhi Roller Mills Wheat Products (Ex-Mill and Retail) Price Control (Amendment) Order, 1967, published in Notification No. G.S.R. 131 in Gazette of India dated the 24th January, 1967.
- (xv) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Amendment Order, 1967, published in Notification No. G.S.R. 151 in Gazette of India dated the 4th February, 1967.
- (xvi) The Orissa Rice (Movement Control) Amendment Order, 1967, published in Notification No. G.S.R. 157 in Gazette of India dated the 6th February, 1967.

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(xvii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1967, published in Notification No. G.S.R. 226 in Gazette of India dated the 17th February, 1967.

(xviii) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1967, published in Notification No. G.S.R. 227 in Gazette of India dated the 17th February, 1967.

## **5. Reports of Public Accounts Committee**

Secretary laid on the Table the following Reports of the Public Accounts Committee (1966-67) (Third Lok Sabha) which were presented by the Chairman of the Committee to the Speaker of the Third Lok Sabha on the 28th February, 1967, before its dissolution:—

- (1) Sixty-seventh Report on Appropriation Accounts, 1964-65 and Audit Report, 1966 relating to the Government of Kerala.
- (2) Sixty-eighth Report on Appropriation Accounts (Civil) 1964-65, Finance Accounts, 1964-65 and Audit Report (Civil), 1966 relating to the Ministries of Finance, Health and Family Planning, Information and Broadcasting, Iron and Steel and Supply, Technical Development and Materials Planning etc.
- (3) Sixty-ninth Report on Excesses Over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), 1964-65.
- (4) Seventieth Report on Para 10 of Audit Report (Defence Services), 1966—Manufacture of Engines.
- (5) Seventy-first Report on Appropriation (Accounts (Defence Services), 1964-65 and Audit Report (Defence Services), 1966.
- (6) Seventy-second Report on Appropriation Accounts (Railways), 1964-65 and Audit Report (Railways), 1966.

## **6. Personal explanation under Rule 357**

Shri George Fernandes made a personal explanation regarding certain statement about him made by Shrimati Tarkeshwari Sinha in the House on the 23rd March, 1967.



## 7. Motion for Election to Committee

Shri Dinesh Singh moved the following motion:—

“That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, for the term commencing from the 9th April, 1967.”

✓ The motion was adopted.

## 8. Motion for Election of Deputy Speaker

Dr. Ram Subhag Singh moved the following motion:—

“That Shri R. K. Khadilkar, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri P. Venkatasubbaiah seconded the motion. ✓

✓ The motion was adopted and Shri R. K. Khadilkar was chosen as the Deputy Speaker. ✓

## ✓ 9. Felicitations to the Deputy Speaker

The following offered felicitations to the Deputy Speaker:—

- (1) Shri Frank Anthony
- (2) Shrimati Indira Gandhi
- (3) The Speaker

The Deputy Speaker in reply thanked the Speaker and the members. ✓

## 10. The Railway Budget

The following items of business were taken up together:—

- (i) General Discussion on the Budget (Railways) for 1967-68.
- (ii) Demands for Grants on Account in respect of the Budget (Railways) for 1967-68.
- (iii) Supplementary Demands for Grants in respect of the Budget (Railways) for 1966-67.

Two cut motions in respect of the Demands for Grants on Account (Railways) for 1967-68, were moved and negatived.

Fifteen cut motions in respect of the Supplementary Demands for Grants (Railways) for 1966-67, were moved and negatived.

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The following members took part in the combined debate:—

- (1) Shri K. Ananda Nambiar
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)
- (2) Shri J. M. Biswas
- (3) Shri K. N. Tewari
- (4) Shri George Fernandes
- (5) Shri Pravinsinh Natavarsinh Solanki
- (6) Shri Sri Chand Goel
- (7) Shri C. Chittibabu
- (8) Shri Yamuna Prasād Mandal
- (9) Shri Samarendra Kundu

Shri C. M. Poonacha replied to the debate.

The following Demands for Grants on Account for 1967-68 in respect of the Budget (Railways) under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
1	Railway Board	42,99,000
2	Miscellaneous Expenditure	1,53,13,000
3	Payments to Worked Lines and Others	12,49,000
4	Working Expenses—Administration	21,18,38,000
5	Working Expenses—Repairs and Maintenance	67,79,32,000
6	Working Expenses—Operating Staff	43,25,66,000
7	Working Expenses—Operation (Fuel)	42,75,82,000
8	Working Expenses—Operation other than Staff and Fuel	12,52,79,000
9	Working Expenses—Miscellaneous Expenses	10,64,74,000
10	Working Expenses—Staff Welfare	7,39,36,000
11	Working Expenses—Appropriation to Depreciation Reserve Fund	33,00,02,000
11-A	Working Expenses—Appropriation to Pension Fund	5,01,67,000
12	Dividend to General Revenues	6,00,00,000
13	Open Line Works (Revenue)	3,75,00,000
14	Construction of New Lines	12,70,90,000
15	Open Line Works—Capital, Depreciation Reserve Fund and Development Fund	1,78,44,75,000
16	Pensionary Charges—Pension Fund	1,37,69,000

The following Supplementary Demands for Grants in respect of the Budget (Railways) for 1966-67, were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
2	Miscellaneous Expenditure	1,000
4	Working Expenses—Administration	3,01,36,000
5	Working Expenses—Repairs and Maintenance	9,61,24,000
6	Working Expenses—Operating Staff	4,19,29,000
7	Working Expenses—Operation (Fuel)	7,08,91,000
8	Working Expenses—Operation other than Staff and Fuel	2,32,71,000
9	Working Expenses—Miscellaneous Expenses	67,78,000
16	Pensionary Charges—Pension Fund	36,62,000
20	Withdrawal from Revenue Reserve Fund	15,26,93,000

#### 11. Government Bills—introduced

- (1) The Appropriation (Railways) Vote on Account Bill, 1967.
- (2) The Appropriation (Railways) Bill, 1967.

#### 12. Government Bills—passed

- (i) The Appropriation (Railways) Vote on Account Bill, 1967.

The motion for consideration of the Bill was moved by Shri C. M. Poonacha.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. M. Poonacha.

The motion was adopted and the Bill was passed.

- (ii) The Appropriation (Railways) Bill, 1967.

The motion for consideration of the Bill was moved by Shri C. M. Poonacha.

[P.T.O.]

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. M. Poonacha.

The motion was adopted and the Bill was passed.

### 13. The Budget (Goa, Daman and Diu)

The following items of business were taken up together:—

- (i) General Discussion on the Budget (Goa, Daman and Diu) for 1967-68.
- (ii) Demands for Grants on Account in respect of the Budget (Goa Daman and Diu) for 1967-68.
- (iii) Supplementary Demands for Grants in respect of the Budget (Goa, Daman and Diu) for 1966-67.

The following Demands for Grants on Account for 1967-68 in respect of the Budget (Goa, Daman and Diu) under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
<b>I. EXPENDITURE MET FROM REVENUE</b>		
1	Land Revenue	1,70,000
2	State Excise Duties	2,78,100
3	Taxes on Vehicles	92,300
4	Sales Tax	57,000
5	Other Taxes and Duties	2,10,000
6	Stamps	3,300
7	Registration Fees	80,100
8	Union Territory Legislature	1,57,500
9	General Administration	13,34,600
10	Administration of Justice	4,53,600
11	Jails	1,20,300
12	Police	18,72,600
13	Miscellaneous Departments	2,33,200
14	Scientific Departments	66,900

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
15	Education . . . . .	59,20,000
16	Medical . . . . .	26,20,200
17	Public Health . . . . .	19,04,400
18	Agriculture . . . . .	15,83,100
19	Animal Husbandary . . . . .	6,08,300
20	Cooperation . . . . .	2,16,700
21	Industries . . . . .	4,20,200
22	Community Development Projects, National Extension Service and Local Development Works . . . . .	6,06,000
23	Labour and Employment . . . . .	29,500
24	Miscellaneous, Social and Developmental Organisations . . . . .	8,40,600
25	Irrigation, Navigation, Embankment and Drainage Works (Non- Commercial) . . . . .	2,49,700
26	Electricity Schemes . . . . .	21,41,000
27	Public Works . . . . .	32,82,000
28	Capital Outlay on Public Works . . . . .	13,76,700
29	Ports and Pilotage . . . . .	1,88,000
30	Road and Water Transport Schemes . . . . .	5,37,200
31	Pensions and other Retirement Benefits . . . . .	11,75,900
32	Stationery and Printing . . . . .	3,31,300
33	Forest . . . . .	3,29,300
34	Miscellaneous . . . . .	26,72,000
35	Other Miscellaneous Compensations and Assignments . . . . .	38,000

## II. EXPENDITURE MET FROM CAPITAL ETC.

36	Capital Outlay on Improvement of Public Health . . . . .	16,66,700
37	Capital Outlay on Schemes of Agricultural Improvement and Research . . . . .	8,66,700
38	Capital Outlay on Industrial and Economic Development . . . . .	9,27,900
39	Capital Outlay on Irrigation, Navigation, Embankment and Drain- age Works (Non-Commercial) . . . . .	1,66,700
40	Capital Outlay of Electricity Schemes . . . . .	50,00,000
41	Capital Outlay on Public Works . . . . .	51,57,000
42	Capital Outlay on Other Works . . . . .	10,83,300
43	Capital Outlay on Ports . . . . .	5,00,000
44	Capital Outlay on Road and Water Transport Schemes . . . . .	2,00,000
45	Capital Outlay on Forests . . . . .	5,00,000
46	Capital Outlay on Schemes of Government Trading . . . . .	1,42,90,000
47	Loans and Advances by Union Territory Government . . . . .	17,00,000

[P.T.O.]

The following Supplementary Demands for Grants in respect of the Budget (Goa, Daman and Diu) for 1966-67, were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
<b>I. EXPENDITURE MET FROM REVENUE</b>		
1	Land Revenue . . . . .	90,200
2	State Excise Duties . . . . .	52,000
4	Sales Tax . . . . .	100
5	Other Taxes and Duties . . . . .	45,000
7	Registration Fees . . . . .	10,800
9	General Administration . . . . .	57,000
11	Jails . . . . .	62,000
12	Police . . . . .	7,64,500
13	Miscellaneous Departments . . . . .	47,400
14	Scientific Departments . . . . .	35,700
15	Education . . . . .	29,49,900
16	Medical . . . . .	51,100
18	Agriculture . . . . .	100
19	Animal Husbandary . . . . .	63,200
20	Co-operation . . . . .	65,100
22	Community Development Projects, National Extension Service and Local Development Works . . . . .	34,000
24	Miscellaneous, Social and Developmental Organisations . . . . .	4,29,200
25	Irrigation, Navigation, Embankment and Drainage Works . . . . .	3,89,500
27	Public Works . . . . .	1,30,900
28	Capital Outlay on Public Works . . . . .	33,70,000
29	Ports and Pilotage . . . . .	56,000
30	Road and Water Transport Schemes . . . . .	3,55,900
31	Pensions and Other Retirement Benefits . . . . .	1,500
32	Stationery and Printing . . . . .	2,70,100
33	Forest . . . . .	1,17,800
<b>II. EXPENDITURE ON CAPITAL ACCOUNTS</b>		
36	Capital Outlay on Improvement of Public Health . . . . .	17,50,000
38	Capital Outlay on Industrial and Economic Development . . . . .	4,30,000
43	Capital Outlay on Ports . . . . .	6,86,000
44	Capital Outlay on Road and Water Transport Schemes . . . . .	1,00,000
45	Capital Outlay on Forests . . . . .	9,00,000
<b>III. PUBLIC DEBT</b>		
47	Loans and Advances . . . . .	200

#### 14. **Government Bills—introduced**

- (1) The Goa, Daman and Diu Appropriation (Vote on Account) Bill, 1967.
- (2) The Goa, Daman and Diu Appropriation Bill, 1967.

#### 15. **Government Bills—passed**

- (i) The Goa, Daman and Diu Appropriation (Vote on Account) Bill, 1967.

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

- (ii) *The Goa, Daman and Diu Appropriation Bill, 1967.*

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

#### 16. **The Rajasthan Budget**

The following items of business were taken up together:—

- (i) General Discussion on the Budget (Rajasthan) for 1967-68.
- (ii) Demands for Grants on Account in respect of the Budget (Rajasthan) for 1967-68.

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(iii) Supplementary Demands for Grants in respect of the Budget (Rajasthan) for 1966-67.

Eleven cut motions in respect of the Demands for Grants on Account (Rajasthan) for 1967-68, were moved and negatived.

The following Demands for Grants on Account for 1967-68 in respect of the Budget (Rajasthan) under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Ra.
A—EXPENDITURE MET FROM REVENUE		
I	Land Revenue	1,00,86,000
II	State Excise Duties	41,24,000
III	Taxes on Vehicles	3,20,000
IV	Sales Tax	21,70,000
V	Other Taxes and Duties	4,84,000
VI	Stamps	1,67,000
VII	Registration Fees	98,000
VIII	State Legislature	14,58,000
IX	General Administration	1,13,78,000
X	Administration of Justice	25,22,000
XI	Jails	16,70,000
XII	Police	2,97,24,000
XIII	Miscellaneous Departments	35,42,000
XIV	Scientific Departments	16,70,000
XV	Education	8,44,51,000
XVI	Medical	2,34,12,000
XVII	Public Health	1,89,13,000
XVIII	Agriculture	1,57,81,000
XIX	Animal Husbandry	61,74,000
XX	Cooperation	45,45,000
XXI	Industries	19,21,000
XXII	Community Development Projects, National Extension Service and Local Development Works	99,92,000
XXIII	Labour and Employment	19,85,000



Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
XXIV	Miscellaneous Social and Developmental Organisations	68,13,000
XXV	Multipurpose River Schemes . . . . .	1,09,32,000
XXVI	Irrigation, Navigation, Embankment and Drainage Works (Commercial)	28,88,000
	Irrigation, Navigation, Embankment and Drainage Works (Non-Commercial)	24,62,000
	Charges on Irrigation (Combined) Establishment and Tools and Plants . . . . .	9,41,000
XXVII	Public Works . . . . .	3,27,83,000
	Public Work—Charges on Buildings and Roads (Combin- ed) Establishment and Tools and Plant . . . . .	30,99,000
	Capital Outlay on Public Works	21,30,000
XXVIII	Famine Relief . . . . .	3,22,67,000
XXIX	Pensions and other Retirement Benefits	51,14,000
	Commutation of Pensions . . . . .	93,000
XXX	Territorial and Political Pensions . . . . .	1,000
XXXI	Privy Purses and Allowances of Indian Rulers . . . . .	4,17,000
XXXII	Stationery and Printing . . . . .	29,34,000
XXXIII	Forest . . . . .	38,03,000
XXXIV	Miscellaneous . . . . .	57,24,000
XXXV	Other Miscellaneous Compensations and Assignments	22,92,000
XXXVI	Expenditure connected with the National Emergency	5,00,000
	<b>B.—CAPITAL ACCOUNTS OUTSIDE THE REVENUE ACCOUNT</b>	
XXXVII	Payment of Compensation to Land Holders, etc. on the abolition of the Zamindari System . . . . .	1,16,67,000
XXXVIII	Capital Outlay on Improvement of Public Health . . . . .	36,17,000
XXXIX	Capital Outlay on Schemes of Agricultural Improvement and Research . . . . .	3,97,000
XL	Capital Outlay on Industrial and Economic Development . . . . .	38,72,000
XLI	Capital Outlay on Multi-purpose River Schemes	2,78,28,000
	Capital Outlay on Irrigation, Navigation, Embankment and Drainage Works (Commercial) . . . . .	2,53,80,000
	Capital Outlay on Irrigation, Navigation, Embankment and Drainage Works (Non-Commercial) . . . . .	57,46,000

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Number of Demand	Name of Demand	Amount of Demand for Grant on Account
		Rs.
XLII	Capital Outlay on Public Works	1,08,92,000
XLIII	Capital Outlay on other Works	4,000
XLIV	Capital Outlay on Road and Water Transport Schemes	70,000
XLV	Payments of Commuted Value of Pensions	93,000
XLVI	Capital Outlay on Schemes of Government Trading	9,97,38,000
<b>C.—DISBURSEMENT OF LOANS AND ADVANCES</b>		
XLVII	Loans and Advances by State Government	9,01,83,000

The following Supplementary Demands for Grants in respect of the Budget (Rajasthan) for 1966-67, were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
<b>A—EXPENDITURE MET FROM REVENUE</b>		
I	Land Revenue	27,23,000
II	State Excise Duties	3,56,000
III	Taxes on Vehicles	1,21,000
IV	Sales Tax	5,40,000
V	Other Taxes and Duties	1,53,000
VI	Stamps	63,000
VII	Registration Fees	35,000
VIII	State Legislatures	1,49,000
IX	General Administration	30,33,000
X	Administration of Justice	3,68,000
XI	Jails	3,00,000
XIII	Miscellaneous Departments	19,52,000
XIV	Scientific Departments	8,50,000
XV	Education	2,27,11,000
XVI	Medical	37,89,000
XVII	Public Health	55,70,000
XVIII	Agriculture	1,000
XIX	Animal Husbandary	30,94,000

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
XX	Co-operation	7,77,000
XXI	Industries	1,000
XXII	Community Development Projects, National Extension Service and Local Development Works	11,41,000
XXIII	Labour and Employment	1,000
XXIV	Miscellaneous Social and Developmental Organisations	5,78,000
XXV	Multi-purpose River Schemes	15,00,000
XXVI	Irrigation, Navigation, Embankment and Drainage works (Commercial)	16,15,000
	Irrigation, Navigation, Embankment and Drainage Works (Non-Commercial)	4,19,000
	Charges on Irrigation (Combined) Establishment and Tools and Plant	6,19,000
XXVII	Public Works	2,21,00,000
	Public Works—Charges on Buildings and Roads (Combined) Establishment and Tools and Plant	4,23,000
XXVIII	Famine Relief	7,70,00,000
XXIX	Pensions and other Retirement Benefits	7,02,000
XXXI	Privy Purses and Allowances of Indian Rulers	10,74,000
XXXII	Stationery and Printing	1,000
XXXIII	Forest	6,03,000
XXXIV	Miscellaneous	32,75,000
XXXV	Other Miscellaneous Compensations and Assignments	5,46,000
<b>B—CAPITAL ACCOUNTS OUTSIDE THE REVENUE ACCOUNT</b>		
XXXIX	Capital Outlay on Schemes of Agricultural Improvement and Research	44,62,000
XL	Capital Outlay on Industrial and Economic Development	88,06,000
XLI	Capital Outlay on Multi-purpose River Schemes	2,70,00,000
	Capital Outlay on Irrigation, Navigation, Embankment and Drainage Works (Commercial)	8,34,84,000
	Capital Outlay on Irrigation, Navigation, Embankment and Drainage Works (Non-Commercial)	62,80,000
XLII	Capital Outlay on Public Works	1,03,15,000
XLVI	Capital Outlay on Schemes of Government Trading	3,41,00,000
<b>C—DISBURSEMENT OF LOANS AND ADVANCES</b>		
XLVII	Loans and Advances by State Governments	4,55,30,000

[P.T.O.]

**17. Government Bills—introduced**

(1) The Rajasthan Appropriation (Vote on Account) Bill, 1967.

(2) The Rajasthan Appropriation Bill, 1967.

**18. Government Bills—passed**

(i) *The Rajasthan Appropriation (Vote on Account) Bill, 1967.*

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

(ii) *The Rajasthan Appropriation Bill, 1967.*

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

[Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th March, 1967].

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Wednesday, March 29, 1967/Chaitra 8, 1889 (Saka)*

**No. 9**

### 1. Starred Questions

Starred Questions Nos. 109—112 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 93—137 and 139—174 were laid on the Table.

A statement by the Minister of State for Parliamentary Affairs and Communications correcting the reply given on the 30th November, 1966 to Unstarred Question No. 2618 regarding Post Offices in Birbhum Division (West Bengal), was also laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri Madhu Limaye called the attention of the Minister of Home Affairs to the reported abduction of some girls in Delhi during the last two months.

The Minister of Home Affairs made a statement in regard thereto.

### 4. Question of Privilege

The Speaker informed the House that in his reply dated the 28th March, 1967, the Editor of the Hindustan Times had expressed regret and tendered apology for misrepresentation of certain remarks made by Shrimati Tarkeshwari Sinha, M.P., in the House on the 23rd March, 1967, during the half-an-hour discussion regarding activities of C.I.A., by the Hindustan Times of the 24th March, 1967.

[P.T.O

The House agreed that the apology tendered by the Editor of the newspaper might be accepted and the Editor should be asked to publish his letter of apology together with the actual statement made by Shrimati Tarkeshwari Sinha in the House on the 23rd March, 1967, in the next issue of his paper on its front page. Thereafter the matter may be treated as closed.

#### 5. Papers laid on the Table

The following papers were laid on the Table:--

- (1) A copy of Notification No. G.S.R. 124 published in Gazette of India dated the 28th January, 1967, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, declaring salt-petre to be a minor mineral.
- (2) (i) A copy of the Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.  
(ii) Review by the Government on the working of the above Company.
- (3) (i) A copy of the Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.  
(ii) Review by the Government on the working of the above Corporation.
- (4) A copy of the Annual Report of the University Grants Commission for the year 1965-66, under section 18 of the University Grants Commission Act, 1956.
- (5) A copy of the Indian Telegraph (Third Amendment) Rules, 1967, published in Notification No. G.S.R. 313 in Gazette of India dated the 11th March, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (6) A copy of the Annual Accounts of the Employees' Provident Fund Organisation, along with the Audit Report thereon, for the year 1964-65.

- (7) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—
- (i) The Employees' Provident Funds (Eighteenth Amendment) Scheme, 1966, published in Notification No. G.S.R. 1770 in Gazette of India dated the 26th November, 1966.
  - (ii) The Employees' Provident Funds (Nineteenth Amendment) Scheme, 1966, published in Notification No. G.S.R. 1772 in Gazette of India dated the 26th November, 1966.
  - (iii) The Employees' Provident Funds (Twentieth Amendment) Scheme, 1966, published in Notification No. G.S.R. 1858 in Gazette of India dated the 10th December, 1966.
  - (iv) The Employees' Provident Funds (Amendment) Scheme, 1967, published in Notification No. G.S.R. 166 in Gazette of India dated the 11th February, 1967.
  - (v) The Employees' Provident Funds (Second Amendment) Scheme, 1967, published in Notification No. G.S.R. 167 in Gazette of India dated the 11th February, 1967.
- (8) A copy of the Annual Report on the working of the Employees' Provident Funds Scheme, 1952 for the year 1965-66.
- (9) A copy of the Coal Mines (Second Amendment) Regulations, 1966, published in Notification No. G.S.R. 2012 in Gazette of India dated the 31st December, 1966, under sub-section (7) of section 59 of the Mines Act, 1952.
- (10) A copy of the Report of Enquiry on the fatal accident in Borgafall Iron Ore Mine, Goa on the 2nd August, 1966.
- (11) A copy of the Delhi Shops and Establishments (Amendment) Rules, 1966, published in Notification No. F.20(17)/60-Lab. in Delhi Gazette dated the 19th January, 1967, under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954.
- (12) A copy of the International Copyright (First Amendment) Order, 1967, published in Notification No. S.O. 764 in Gazette of India dated the 3rd March, 1967, under section 43 of the Copyright Act, 1957.
- (13) A copy of the Annual Report of the Indian Museum, Calcutta, for the year 1965-66.

[P.T.O.]

- (14) A copy each of the following Notifications under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954:—
- (i) The Delhi Land Reforms (Amendment) Rules, 1966, published in Notification No. F.(3) L.R.O./66 in Delhi Gazette dated the 8th July, 1966.
  - (ii) The Delhi Land Reforms (Amendment) Rules, 1966, published in Notification No. F.(4) L.R.O./66, in Delhi Gazette dated the 30th June, 1966.
- (15) A copy each of the following Notifications under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957:—
- (i) The Delhi Municipal Corporation (Election of Councillors) Amendment Rules, 1967, published in Notification No. F.2(2)/67-LSG in Delhi Gazette dated the 11th January, 1967.
  - (ii) The Delhi Municipal Corporation (Election of Councillors) Second Amendment Rules, 1967, published in Notification No. F.2(2)/67-LSG in Delhi Gazette dated the 13th January, 1967.
  - (iii) The Delhi Municipal Corporation (Election of Councillors) Third Amendment Rules, 1967, published in Notification No. F.2(2)/67-LSG in Delhi Gazette dated the 6th February, 1967.
- (16) A copy of Notification No. F.39(45)-Rev/64 published in Tripura Gazette dated the 11th January, 1967, making certain amendment to the Tripura Land Revenue and Land Reforms (Allotment of Land) Rules, 1962, under section 198 of the Tripura Land Revenue and Land Reforms Act, 1960.
- (17) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, published in Notification No. G.S.R. 1672 in Gazette of India dated the 31st October, 1966.
  - (ii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1966, published in Notification No. G.S.R. 1673 in Gazette of India dated the 31st October, 1966.



- (iii) The Indian Forest Service (Appointment by Promotion) Regulations, 1966, published in Notification No. G.S.R. 1774 in Gazette of India dated the 26th November, 1966.
- (iv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1946, published in Notification No. G.S.R. 17 in Gazette of India dated the 7th January, 1967.

#### **6. Panel of Chairmen**

The Speaker announced that he had nominated the following members on the Panel of Chairmen:—

- (1) Dr. D. S. Raju
- (2) H. H. Maharaja Pratap Keshari Deo
- (3) Shri Krishnan Manoharan
- (4) Shri C. K. Bhattacharyya
- (5) Shri G. S. Dhillon
- (6) Shri Balraj Madhok

#### **7. Reports of Committee on Public Undertakings**

Secretary laid on the Table the following Reports of the Committee on Public Undertakings (Third Lok Sabha) which were presented to the Speaker by the Chairman of the Committee on the 3rd March, 1967:—

- (1) Thirty-seventh Report of the Committee on Public Undertakings on the Hindustan Shipyard Limited.
- (2) Thirty-eighth Report of the Committee on Public Undertakings on the Pyrites and Chemicals Development Company Limited.
- (3) Thirty-ninth Report of the Committee on Public Undertakings on the Bharat Heavy Electricals Limited.

#### **8. Personal explanation under Rule 357**

Shri M. R. Masani made a personal explanation regarding certain statement made by the Prime Minister in the House on the 28th March, 1967 in connection with the election of the Deputy Speaker.

[P.T.O.]

## 9. Government Bill—Passed

### *The Armed Forces (Special Powers) Continuance Bill, 1967*

The motion for consideration of the Bill was moved by Dr. Ram Subhag Singh.

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Dr. Ram Manohar Lohia

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2 P.M.)

- (3) Shri Ranjit Singh
- (4) Shri Ganesh Ghosh

Shri M. C. Chagla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M. C. Chagla.

The motion was adopted and the Bill was passed.

## 10. Motion

Shri Jagjivan Ram moved the following motion:—

“That the food situation in the country be taken into consideration.”

Six substitute motions were moved by Sarvashri S. M. Banerjee, Jagannathrao Joshi, Yashpal Singh, Bibhuti Mishra, George Fernandes and N. Sreekantan Nair.

The following members took part in the debate:—

- (1) Shri K. M. Koushik
- (2) Shri Bibhuti Mishra
- (3) Shri Jagannathrao Joshi
- (4) Dr. Ram Manohar Lohia
- (5) Shri Deorao S. Patil
- (6) Shri A. K. Gopalan
- (7) Chaudhari Randhir Singh
- (8) Shri Lakhan Lal Kapoor
- (9) Shri Krishna Kumar Chatterji (*Speech unfinished*).

The discussion was not concluded.

**11. Half-An-Hour Discussion on Matters arising out of Answers to Question**

Shri R. Umanath raised a half-an-hour discussion on points arising out of the answer given on the 20th March, 1967 to Starred Question No. 7 regarding Indo-Ceylon Agreement of October, 1964.

Shri M. C. Chagla replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th March, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 30, 1967/Chaitra 9, 1889 (Saka)

No. 10

### 1. Starred Questions

Starred Questions Nos. 139—145 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 175—215, 217—246 and 248—250 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Defence regarding Retrenchment in N.C.C. was orally answered and Supplementary questions were also answered thereon.

### 4. Calling Attention to Matters of Urgent Public Importance

(i) Shri Shiopujan Shashtri called the attention of the Minister of Home Affairs to the situation arising out of the resignation of the Cabinet in Pondicherry.

The Minister of Home Affairs made a statement in regard thereto.

\*(ii) Shri Krishna Kumar Chatterji called the attention of the Minister of Home Affairs to the yesterday's incident in Calcutta.

The Minister of Home Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1964-65 under article 338(2) of the Constitution.

\*Was taken up at 5-35 P.M.

[P.T.O.]

- (2) A copy of the Certified Accounts of the Delhi Development Authority for the year 1964-65 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (3) (i) A copy of the Annual Report of the Ashoka Hotels Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (4) (i) A copy of the Annual Report of the Janpath Hotels Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (5) (i) A copy of the Annual Report of the Hindustan Housing Factory Ltd., New Delhi for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (6) A copy of the Delhi Development Authority (Employees Provident Fund and Gratuity) Rules, 1966, published in Notification No. G.S.R. 1859 in Gazette of India dated the 10th December, 1966, under section 58 of the Delhi Development Act, 1957.
- (7) A copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F.4(92)/66-Finance (E)(I) in Delhi Gazette dated the 16th March, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi.
- (8) A copy of the Income-tax (Second Amendment) Rules, 1967, published in Notification No. S.O. 846 in Gazette of India dated the 10th March, 1967, under section 296 of the Income-tax Act, 1961.

- (9) A copy of the Post Office Savings Banks (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 1869 in Gazette of India dated the 10th December, 1966, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.
- (10) A copy each of the following Notifications under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
- (i) The National Savings Certificates (First Issue) (First Amendment) Rules, 1966, published in Notification No. G.S.R. 41 in Gazette of India dated the 14th January, 1967.
  - (ii) The Post Office Savings Certificates (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 42 in Gazette of India dated the 14th January, 1967.
- (11) A copy of the Central Excise (Third Amendment) Rules, 1967, published in Notification No. G.S.R. 304 in Gazette of India dated the 11th March, 1967 under section 38 of the Central Excise and Salt Act, 1944.
- (12) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 356 published in Gazette of India dated the 18th March, 1967.
  - (ii) G.S.R. 357 published in Gazette of India dated the 18th March, 1967.
  - (iii) G.S.R. 408 published in Gazette of India dated the 17th March, 1967.
  - (iv) G.S.R. 409 published in Gazette of India dated the 17th March, 1967.
- (13) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Draw-back (General) Fourteenth Amendment Rules, 1967, published in Notification No. G.S.R. 358 in Gazette of India dated the 18th March, 1967.

[P.T.O.]

- (ii) The Customs and Central Excise Duties Export Draw-back (General) Fifteenth Amendment Rules, 1967, published in Notification No. G.S.R. 359 in Gazette of India dated the 18th March, 1967.
  - (iii) The Customs and Central Excise Duties Export Draw-back (General) Sixteenth Amendment Rules, 1967, published in Notification No. G.S.R. 360 in Gazette of India dated the 18th March, 1967.
  - (iv) The Customs and Central Excise Duties Export Draw-back (General) Seventeenth Amendment Rules, 1967, published in Notification No. G.S.R. 361 in Gazette of India dated the 18th March, 1967.
- (14) (i) A copy of the Annual Report of the Fertilisers and Chemicals, Travancore Limited, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (15) (i) A copy of the Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (16) (i) A copy of the Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

#### 6. Matter under Rule 377

Shri Viren J. Shah raised a matter arising out of the proceedings of the House on the 29th March, 1967 regarding laying of a letter quoted by a private member. ✓

## 7. Motion

Discussion on the following motion moved by Shri Jagjivan Ram, namely:—

“That the food situation in the country be taken into consideration”

and the substitute motions thereto moved on the 29th March, 1967, continued.

Nine substitute motions were moved by Sarvashri Ram Sewak Yadav, K. Lakkappa, S. Supakar, Rama Avatar Shastri, K. Ananda Nambiar, V. Mayavan, R. Umanath, Narayana Rao and Hardayal Devgun.

The following members took part in the debate:—

(1) Shri Krishna Kumar Chatterji

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

(2) Shri Bhogendra Jha

(3) Shri Era Sezhyan

(4) Shri Chandra Jit

(5) Shri Surendra Kumar Tapuriah

(6) Shri Ram Krishna Sinha

(7) Shri N. Sreekantan Nair

(8) Shrimati T. Lakshmi Kanthamma

(9) Shri J. H. Patel

(10) Shri Sheo Narain

(11) Shri C. Chittibabu

(12) Shri K. Lakkappa

(13) Shrimati Tarkeshwari Sinha

Shri Jagjivan Ram replied to the debate.

Substitute motions moved on the 29th and 30th March, 1967, were negatived.

[Lok Sabha adjourned till 11 A.M. on Friday, the 31st March, 1967].

S. L. SHAKDHER,  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 31, 1967/Chaitra 10, 1889 (Saka)

### No. 11

#### 1. Starred Questions

Starred Questions Nos. 169 and 171—173 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 251—312 and 314—353 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Commerce regarding Import Policy was orally answered and Supplementary questions were also answered thereon.

#### 4. Calling Attention to matter of Urgent Public Importance

Shrimati Tarkeshwari Sinha called the attention of the Minister of Petroleum and Chemicals to the question of extension of time limit given to foreign oil companies by the Government to attract external investment for fertilizer production in India.

The Minister of Petroleum and Chemicals made a statement in regard thereto.

#### 5. Papers laid on the Table

The following papers were laid on the Table:—

(1) (i) A copy of the Annual Report of the Instrumentation Limited, Kota, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

[P.T.O.]

- (2) A copy of the Mineral Concession (First Amendment) Rules, 1967, published in Notification No. G.S.R. 369 in Gazette of India dated the 18th March, 1967, under sub-section (1) of section 28 of the Mines and Mineral (Regulation and Development) Act, 1957.
- (3) A copy of half-yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from the 1st April, 1966 to 30th September, 1966, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (4) A copy each of the following Notifications under sub-section (3) of section 13 of the Central Silk Board Act, 1948:—
- (i) The Central Silk Board Employees Pension Fund Rules, 1966, published in Notification No. G.S.R. 90 in Gazette of India dated the 21st January, 1967.
  - (ii) The Central Silk Board (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 91 in Gazette of India dated the 21st January, 1967.
  - (iii) The Central Silk Board (General Provident Fund) Rules, 1966, published in Notification No. G.S.R. 92 in Gazette of India dated the 21st January, 1967.
- (5) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Art Silk Textiles (Production and Distribution Control) (Third Amendment) Order, 1966, published in Notification No. S.O. 3532 in Gazette of India dated the 26th November, 1966.
  - (ii) The Textiles (Production by Powerlooms) Control (Second Amendment) Order, 1966, published in Notification No. S.O. 3616 in Gazette of India dated the 3rd December, 1966.
  - (iii) The Woollen Textiles (Production and Distribution Control) Fourth Amendment Order, 1966, published in Notification No. S.O. 3617 in Gazette of India dated the 3rd December, 1966.
  - (iv) The Textiles (Production by Knitting, Embroidery, Lace-making and Printing Machines) Control (Amendment) Order, 1967 published in Notification No. S.O. 374 in Gazette of India dated the 4th February, 1967.

- (v) The Cotton Textiles (Control) Second Amendment Order, 1967, published in Notification No. S.O. 445 in Gazette of India dated the 11th February, 1967.
- (6) A copy of the Annual Report of the Khadi and Village Industries Commission, Bombay for the year 1965-66 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statements.

## **6. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1967, passed by Lok Sabha on the 27th March, 1967.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1967, passed by Lok Sabha on the 27th March, 1967.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 1967, passed by Lok Sabha on the 28th March, 1967.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1967, passed by Lok Sabha on the 28th March, 1967.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Goa, Daman and Diu Appropriation (Vote on Account) Bill, 1967, passed by Lok Sabha on the 28th March, 1967.
- (vi) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Goa, Daman and Diu Appropriation Bill, 1967, passed by Lok Sabha on the 28th March, 1967.

## **7. Statement re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 3rd April, 1967.

[P.T.O.]

## 8. Motion of Thanks on the President's Address

Discussion on the following motion and amendments thereto moved on the 21st March, 1967, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th March, 1967.’”

The following members took part in the debate:—

- (1) Shri Hukam Chand Kachhway  
(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)
- (2) Shri A. K. Gopalan
- (3) Dr. Govind Das

The discussion was not concluded.

## 9. Private Member's Resolution—Negatived

Shri K. Anirudhan moved the following Resolution:—

“This House is of opinion that the Government should take immediate steps to ban automation in L. I. C., oil companies and other public and private sector companies.”

Three amendments were moved by Sarvashri S. M. Banerjee, R. Umanath and Yashpal Singh.

The following members took part in the debate:—

- (1) Shri Bal Raj Madhok
- (2) Shri Manibhai J. Patel
- (3) Shri Pashabhai Patel
- (4) Shri Indrajit Gupta
- (5) Shri Bibhuti Mishra
- (6) Shri George Fernandes
- (7) Chaudhari Randhir Singh
- (8) Shri V. Krishnamoorthi
- (9) Shri Sheo Narain
- (10) Shri Samarendra Kundu
- (11) Shri P. K. Ghosh
- (12) Shri Lalit Narayan Mishra

Shri K. Anirudhan replied to the debate.

The amendments were negatived.

The Resolution was also negatived.

## 10. Private Member's Resolution—Under Consideration

Shri P. P. Esthose moved the following Resolution:—

“In view of the crisis in textile industry resulting in continued closure of mills and large scale unemployment of weavers, this House recommends to the Government to take over all the closed mills immediately.”

Three amendments were moved by Sarvashri R. Umanath, Yashpal Singh and K. Ramani.

Speech of Shri P. P. Esthose was not concluded.

The discussion was not concluded.

## 11. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Rajasthan Appropriation (Vote on Account) Bill, 1967, passed by Lok Sabha on the 28th March, 1967.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Rajasthan Appropriation Bill, 1967, passed by Lok Sabha on the 28th March, 1967.

## 12. Discussion Under Rule 193

Dr. Ram Manohar Lohia raised a discussion on the statement made by the Minister of External Affairs on the 21st March, 1967 regarding the departure of Mrs. Svetlana Allilueva from India to the West.

The following members took part in the debate:—

- (1) Shri Surendranath Dwivedy
- (2) Shri Diwan Chand Sharma
- (3) Shri R. Umanath
- (4) Shrimati T. Lakshmi Kanthamma
- (5) Shri Hem Barua
- (6) Shri George Fernandes
- (7) Chaudhari Randhir Singh
- (8) Shri P. K. Vasudevan Nair

Shri M. C. Chagla replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd April, 1967).

S. L. SHAKDHER,  
Secretary

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Monday, April 3, 1967/Chaitra 13, 1889 (Saka).*

**No. 12**

### 1. Starred Questions

Starred Questions Nos. 199—202 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 354—393, 395—409, 409-A and 409-B were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri Yashpal Singh called the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the situation arising out of the fall in the production of sugar in U.P. and Bihar and situation faced by sugar factories in the country as a result of sugarcane price fixed for 1966-67 season.

The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of White Paper No. XIII containing Notes, Memoranda and Letters exchanged between the Governments of India and China during February, 1966 to February, 1967.
- (2) A copy each of the following Notifications under sub-section (3) of section 8 of the Cinematograph Act, 1952:—
  - (i) The Cinematograph (Censorship) Amendment Rules, 1967, published in Notification No. G.S.R. 279 in Gazette of India dated the 4th March, 1967.

[P.T.O.]

- (ii) The Cinematograph (Censorship) Second Amendment Rules, 1967, published in Notification No. G.S.R. 405 in Gazette of India dated the 25th March, 1967.
- (3) A copy of the Press Council (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 1974 in Gazette of India dated the 24th December, 1966, under sub-section (3) of section 22 of the Press Council Act, 1965.

#### **5. President's Assent to Bills**

Secretary laid on the Table following eight Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 18th March, 1967:—

- (1) The Appropriation Bill, 1967.
- (2) The Appropriation (Vote on Account) Bill, 1967.
- (3) The Appropriation (Railways) Bill, 1967.
- (4) The Appropriation (Railways) Vote on Account Bill, 1967.
- (5) The Goa, Daman and Diu Appropriation Bill, 1967.
- (6) The Goa, Daman and Diu Appropriation (Vote on Account) Bill, 1967.
- (7) The Rajasthan Appropriation Bill, 1967.
- (8) The Rajasthan Appropriation (Vote on Account) Bill, 1967.

#### **✓ 6. Statement under direction 115**

Dr. Ram Manohar Lohia made a statement regarding certain information given by the Minister of Home Affairs in the House on the 20th March, 1967, relating to the account of the late Prime Minister Nehru in a foreign bank. ✓

The Minister of Home Affairs made a statement in reply thereto.

The Deputy Prime Minister also made a statement on the subject.

#### **7. Government Bill—introduced**

The Essential Commodities (Amendment) Bill, 1967.

#### **8. Statement re: Ordinance—laid on the Table**

A copy of the explanatory statement giving reasons for immediate legislation by the Essential Commodities (Second Amendment) Ordinance, 1966, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

## 9. Motion of thanks on the President's Address

Discussion on the following motion and amendments thereto moved on the 21st March, 1967, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th March, 1967.’ ”

The following members took part in the debate:—

(1) Shri Samar Guha

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

(2) Shrimati Sushila Rohatgi

(3) Shri R. K. Amin

(4) Shrimati Mohinder Kaur

(5) Shri S. K. Sambandhan

(6) Shri N. P. C. Naidu

(7) Shri Dhireswar Kalita

(8) Shri Ramshekhar Prasad Singh

(9) H. H. Maharaja Dr. Karni Singh of Bikaner

(10) Shri R. D. Bhandare

(11) Shri Arangil Sreedharan

(12) Shri Ram Kishan

(13) Shri C. C. Desai (*Speech unfinished*).

The discussion was not concluded.

## 10. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the decisions taken at the meeting held by the Speaker with the Leaders of the Opposition Groups, on the 3rd April, 1967 about allocation of time for Government business during the remainder of the session.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th April, 1967).

S. L. SHAKDHER,  
Secretary.



**LOK SABHA**

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**BULLETIN—PART I**

[Brief Record of Proceedings]

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*Tuesday, April 4, 1967/Chaitra 14, 1889 (Saka)*

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**No. 13**

**1. Oath or Affirmation**

Shri Janardan Jaganath Shinkre made and subscribed the oath in English and took his seat in the House.

**2. Starred Questions**

Starred Questions Nos. 229—234 were orally answered. Replies to remaining questions were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Questions Nos. 410—424, 426—431, 433—509, 509A and 509B were laid on the Table.

**4. Short Notice Question**

Short Notice Question No. 5 addressed to the Minister of Transport and Shipping regarding Bombay Steam Navigation Boat Service was orally answered and supplementary questions were also answered thereon.

**5. Calling Attention to Matter of Urgent Public Importance**

Shri Madhu Limaye called the attention of the Minister of Commerce to the crisis in the Textile Industry due to scarcity of cotton, fear of the closure of many units, labour unemployment and monthly loss worth crores of rupees to the nation.

The Minister of Commerce made a statement in regard thereto.

[P.T.O.]

## 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report, Posts and Telegraphs, 1967, under article 151(1) of the Constitution.
- (2) A copy of the Appropriation Accounts, Posts and Telegraphs, 1965-66.
- (3) A copy each of the following Orders of the Election Commission, under sub-section (2) of section II of the Delimitation Commission Act, 1962:—
  - (i) Order No. 10A published in Notification No. S.O. 1934 in Gazette of India dated the 25th June, 1966, making certain corrections in the Delimitation Commission's Order No. 10 dated the 25th January, 1966, relating to the State of Maharashtra.
  - (ii) Order No. 5A published in Notification No. S.O. 3155 in Gazette of India dated the 17th October, 1966, making certain corrections in the Delimitation Commission's Order No. 5 dated the 2nd June, 1966, relating to the State of Bihar.
  - (iii) Order No. 5B published in Notification No. S.O. 3601 in Gazette of India dated the 25th November, 1966, making certain amendments in the Delimitation Commission's Order No. 5 dated the 2nd June, 1966, relating to the State of Bihar.
  - (iv) Order No. 17A published in Notification No. S.O. 3676 in Gazette of India dated the 6th December, 1966, making certain corrections in the Delimitation Commission's Order No. 17 dated the 22nd July, 1966, relating to the Union territory of Delhi.
  - (v) Order No. 13A published in Notification No. S.O. 512 in Gazette of India dated the 6th February, 1967, making certain corrections in the Delimitation Commission's Order No. 13 dated the 23rd November, 1966, relating to the State of Punjab.
- (4) A copy each of the following Notifications making certain amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—
  - (i) Notification No. 158/66/F. No. 68-332/66-Pub. published in Andaman and Nicobar Gazette dated the 5th December, 1966.

- (ii) Notification No. 166/66/F. No. 68-261/66-Pub. published in Andaman and Nicobar Gazette dated the 27th December, 1966.
- (5) A copy of the Annual Accounts of the Madras Port Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (6) A copy of the Annual Report of the Hindustan Shipyard Limited for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (7) A copy of the Report of the Indian Central Spices and Cashewnut Committee, for the period 1st April, 1965 to 30th September, 1965 (Hindi version). 2
- (8) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Sugarcane (Control) Amendment Order, 1967, published in Notification No. G.S.R. 35 in Gazette of India dated the 5th January, 1967.
- (ii) G.S.R. 153 published in Gazette of India dated the 1st February, 1967, regarding ex-factory price of sugar.
- (iii) G.S.R. 381 published in Gazette of India dated the 16th March, 1967, regarding ex-factory price of sugar.
- (9) A copy of Notification No. G.S.R. 185 published in Gazette of India dated the 11th February, 1967, issued under section 5 of the Essential Commodities Act, 1955.
- (10) A copy of the Order of the Delimitation Commission published in Notification No. S.O. 3513 in Gazette of India dated the 16th November, 1966, in respect of the delimitation of Parliamentary Constituencies in the State of Jammu and Kashmir.
- (11) A copy each of the following Orders of the Election Commission, under sub-section (2) of section 11 of the Delimitation Commission Act, 1962:—
- (i) Order No. 16A published in Notification No. S.C. 1780 in Gazette of India dated the 10th June, 1966, making certain correction in the Delimitation Commission's Order No. 16 dated the 9th February, 1966, relating to the State of West Bengal.

[P.T.O.]

- (ii) Order No. 16B published in Notification No. S.O. 1849 in Gazette of India dated the 20th June, 1966, making certain correction in the Delimitation Commission's Order No. 16 dated the 9th February, 1966, relating to the State of West Bengal.
- (iii) Order No. 9A published in Notification No. S.O. 2005 in Gazette of India dated the 5th July, 1966, making certain corrections in the Delimitation Commission's Order No. 9 dated the 16th September, 1965, relating to the State of Madras.
- (iv) Order No. 16C published in Notification No. S.O. 2223 in Gazette of India dated the 22nd July, 1966, making certain corrections in the Delimitation Commission's Order No. 16 dated the 9th February, 1966, relating to the State of West Bengal.
- (v) Order No. 16D published in Notification No. S.O. 2938 in Gazette of India dated the 1st October, 1966, making certain corrections in the Delimitation Commission's Order No. 16 dated the 9th February, 1966, relating to the State of West Bengal.
- (vi) Order No. 9B published in Notification No. S.O. 2945 in Gazette of India dated the 3rd October, 1966, making certain corrections in the Delimitation Commission's Order No. 9 dated the 16th September, 1965, relating to the State of Madras.
- (vii) Order No. 8A published in Notification No. S.O. 3021 in Gazette of India dated the 7th October, 1966, making certain corrections in the Delimitation Commission's Order, No. 8 dated the 13th July, 1964, relating to the State of Madhya Pradesh.
- (viii) Order No. 12A published in Notification No. S.O. 3162 in Gazette of India dated the 20th October, 1966, making certain corrections in the Delimitation Commission's Order No. 12 dated the 16th September, 1965, relating to the State of Orissa.
- (ix) Order No. 9C published in Notification No. S.O. 3675 in Gazette of India dated the 6th December, 1966, making certain corrections in the Delimitation Commission's Order No. 9 dated the 16th September, 1965, relating to the State of Madras.

- (x) Order No. 16E published in Notification No. S.O. 3956 in Gazette of India dated the 22nd December, 1966, making certain corrections in the Delimitation Commission's Order No. 16 dated the 9th February, 1966, relating to the State of West Bengal.
- (xi) Order No. 12B published in Notification No. S.O. 3962 in Gazette of India dated the 24th December, 1966, making certain corrections in the Delimitation Commission's Order No. 12 dated the 16th September, 1965, relating to the State of Qrissa.
- (xii) Order No. 12C published in Notification No. S.O. 139 in Gazette of India dated the 9th January, 1967, making certain corrections in the Delimitation Commission's Order No. 12 dated the 16th September, 1965, relating to the State of Orissa.
- (xiii) Order No. 11A published in Notification No. S.O. 140 in Gazette of India dated the 9th January, 1967, making certain corrections in the Delimitation Commission's Order No. 11 dated the 25th November, 1965, relating to the State of Mysore.
- (xiv) Order No. 9D published in Notification No. S.O. 141 in Gazette of India dated the 9th January, 1967, making certain corrections in the Delimitation Commission's Order No. 9 dated the 16th September, 1965, relating to the State of Madras.
- (xv) Order No. 22A published in Notification No. S.O. 142 in Gazette of India dated the 9th January, 1967, making certain corrections in the Delimitation Commission's Order No. 22 dated the 15th June, 1966, relating to the Union Territory of Tripura.
- (xvi) Order No. 9E published in Notification No. S.O. 286 in Gazette of India dated the 19th January, 1967, making certain corrections in the Delimitation Commission's Order No. 9 dated the 16th September, 1965, relating to the State of Madras.
- (xvii) Order No. 3A published in Notification No. S.O. 355 in Gazette of India dated the 28th January, 1967, making certain amendments in the Delimitation Commission's Order No. 3 dated the 3rd July, 1965, relating to the State of Andhra Pradesh.

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(xviii) Order No. 11B published in Notification No. S.O. 361 in Gazette of India dated the 31st January, 1967, making certain corrections in the Delimitation Commission's Order No. 11 dated the 25th November, 1965, relating to the State of Mysore.

#### **7. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 3rd April, 1967, Rajya Sabha agreed without any amendment to the Armed Forces (Special Powers) Continuance Bill, 1967, passed by Lok Sabha on the 29th March, 1967.

#### **8. Motion of Thanks on the President's Address**

Discussion on the following motion and amendments thereto moved on the 21st March, 1967, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th March, 1967.”

The following members took part in the debate:—

(1) Shri C. C. Desai

(2) Shri G. M. Bakhshi

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

(3) Shri Ram Krishan Gupta

(4) Shri Anand Narain Mulla

(5) Shri M. V. Rajasekharan

(6) Shri K. K. Nayar

(7) Shri Amrit Nahata

(8) Shri M. L. Sondhi

(9) Shri A. K. Sen

(10) Shri Humayun Kabir

(11) Choudhury Brahm Perakash

(12) Shri S. M. Joshi

- (13) Shrimati Savitri Shyam
- (14) Shri K. Anbazhagan
- (15) Shri K. G. Deshmukh
- (16) Shri A. Ghani Dar
- (17) Shri Bedabrata Barua
- (18) Shri Ram Charan
- (19) Shri P. K. Ghosh
- (20) Shri C. T. Dhandapani
- (21) Shri S. R. Damani
- (22) Shri Benoy Krishna Daschowdhury

The discussion was not concluded.

**9. \*Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 4th April, 1967, Rajya Sabha passed the Constitution (Twenty-first Amendment) Bill, 1967.

**10. Bill passed by Rajya Sabha—laid on the Table**

Secretary laid on the Table a copy of the Constitution (Twenty-first Amendment) Bill, 1967, as passed by Rajya Sabha.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th April, 1967).

S. L. SHAKDHER,  
Secretary.

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\*Reported at 6-45 P.M.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 5, 1967/Chaitra 15, 1889 (Saka)

No. 14

### 1. Starred Questions

Starred Questions Nos. 259—262 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 510—538, 540—587, 589—620, 620A, 620B, 620C and 620D were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 6 addressed to the Minister of Communications regarding Telegraph Check Office, Calcutta was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Indrajit Gupta called the attention of the Minister of External Affairs to India's participation in secret seminar on Asian Defence held in New Delhi recently with several NATO and SEATO member States.

The Minister of External Affairs made a statement in regard thereto.

### 5. Questions of Privilege

Dr. Ram Manohar Lohia asked for leave of the House to raise a question of privilege against the Minister of External Affairs, Minister of Commerce and the Prime Minister.

[P.T.O.]



On objection taken to leave being granted, the Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than twenty-five members rose, the Speaker informed the House that the leave was granted. ✓

✓ Dr. Ram Manohar Lohia thereupon moved the following motion:—

“It is the sense of the House that, *prima facie*, there is a discrepancy, between the repeated and categorical assertions of the Minister of External Affairs, on his own behalf and that of the Commerce Minister and the Government headed by the Prime Minister and the letters from Mrs. Svetlana to Dr. Lohia; and the House, therefore, resolves to refer the matter to the Privileges Committee.” ✓

✓ Dr. Ram Subhag Singh moved the following motion:—

“This House is of opinion that the Minister of External Affairs, Minister of Commerce and the Prime Minister have not committed any breach of privilege of the House with regard to the complaint of privilege brought before the House by Dr. Ram Manohar Lohia today.” ✓

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

The following members took part in the debate:—

- (1) Shri M. R. Masani
- (2) Shri Bal Raj Madhok
- (3) Shri Krishna Kumar Chatterji
- (4) Shri D. K. Kunte
- (5) Shri K. Narayana Rao
- (6) Shri Nath Pai
- (7) Shrimati Tarkeshwari Sinha
- (8) Shri Atal Behari Vajpayee
- (9) Shri H. N. Mukherjee
- (10) Shri Madhu Limaye
- (11) Shri Sheo Narain
- (12) Shri R. Umanath
- (13) Shri Dinesh Singh
- (14) Shri M. C. Chagla
- (15) Dr. Ram Manohar Lohia (*by way of reply*).

✓ On the motion moved by Dr. Ram Manohar Lohia the House divided, Ayes 150; Noes 236. The motion was accordingly negatived.

The motion moved by Dr. Ram Subhag Singh was adopted. ✓

## 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (Second Amendment) Rules, 1967, published in Notification No. G.S.R. 312 in Gazette of India dated the 11th March, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy of the Annual Report of the National Research Development Corporation of India, New Delhi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (3) A copy of the Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (4) A copy of the Main Conclusions of the Tenth Session of the Industrial Committee on Coal Mining held at Dhanbad on the 30th January, 1967.
- (5) A copy of the Neyveli Coal Mines Provident Fund Scheme, 1966, published in Notification No. G.S.R. 1771 in Gazette of India dated the 28th November, 1966, under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948.
- (6) A copy of the Dock Workers (Advisory Committee) Amendment Rules, 1967, published in Notification No. S.O. 803 in Gazette of India dated the 11th March, 1967, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.
- (7) A copy of the Indian Forest Service (Recruitment) Amendment Rules, 1967, published in Notification No. G.S.R. 387 in Gazette of India dated the 25th March, 1967, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (8) A copy of the Police-Forces (Restriction of Rights) Rules, 1966, published in Notification No. G.S.R. 1892 in Gazette of India dated the 12th December, 1966, under sub-section (2) of section 6 of the Police Forces (Restriction of Rights) Act, 1966.

[P.T.O.]

- (9) A copy of the Annual Report of the Salar Jung Museum Board, Hyderabad for the year 1965-66, along with the Audited Accounts.
- (10) A copy of the Salar Jung Museum (Amendment) Rules, 1967, published in Notification No. G.S.R. 341 in Gazette of India dated the 11th March, 1967, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961.
- (11) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1966, published in Notification No. S.O. 3520 in Gazette of India dated the 20th November, 1966, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.
- (12) (i) A copy each of the Annual Reports of the Executive Committee of the Trustees of the Victoria Memorial, Calcutta, for the years 1963-64 and 1964-65.  
 (ii) A statement showing reasons for delay in laying the above Reports.
- (13) A copy of the Annual Report of the Executive Committee of the Trustees of the Victoria Memorial, Calcutta, for the year 1965-66.

#### 7. Motion of Thanks on the President's Address

Shrimati Indira Gandhi replied to the debate on the following motion and amendments thereto moved on the 21st March, 1967:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 18th March, 1967.”

The amendments moved on the 21st March, 1967, were negatived.

The motion was adopted.

#### 8. Government Bill—Passed

*The Representation of the People (Amendment) Bill, 1967.*

The motion for consideration of the Bill was moved by Shri P. Govinda Menon.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Thursday, April 6, 1967/Chaitra 16, 1889 (Saka)

No. 15

### 1. Oath or Affirmation

Two Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

1 in English and

1 in Kannada

### 2. Starred Questions

Starred Questions Nos. 289—292 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 621—635, 637—658, 660—679, 681—725, 727—748 and 749A were laid on the Table.

### 4. Short Notice Question

Short Notice Question No. 7 addressed to the Minister of Irrigation and Power regarding Generation of Electricity in States was orally answered and supplementary questions were also answered thereon.

### 5. Calling Attention to Matter of Urgent Public Importance

Shri George Fernandes called the attention of the Minister of External Affairs to the reported decision of the British Government to purchase several islands in the Indian Ocean and to convert them into Anglo-American bases for war ships and aircraft.

The Minister of External Affairs made a statement in regard thereto.

[P.T.O.]

## **6. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1964-65.
- (2) A copy of the Public notice dated the 6th April, 1967, regarding Import policy for Newsprint for the year 1967-68, in respect of newspapers and periodicals.
- (3) A copy of the Delhi Development Authority (Committee Meetings) Regulations, 1966, published in Notification No. S.O. 3619 in Gazette of India dated the 3rd December, 1966, under section 58 of the Delhi Development Act, 1957.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Customs and Central Excise Duties Export Draw-back (General) Eighteenth Amendment Rules, 1967, published in Notification No. G.S.R. 443 in Gazette of India dated the 1st April, 1967.
  - (ii) The Customs and Central Excise Duties Export Draw-back (General) Nineteenth Amendment Rules, 1967, published in Notification No. G.S.R. 444 in Gazette of India dated the 1st April, 1967.
  - (iii) The Customs and Central Excise Duties Export Draw-back (General) Twentieth Amendment Rules, 1967, published in Notification No. G.S.R. 445 in Gazette of India dated the 1st April, 1967.
  - (iv) The Customs and Central Excise Duties Export Draw-back (General) Twenty-first Amendment Rules, 1967, published in Notification No. G.S.R. 446 in Gazette of India dated the 1st April, 1967.
  - (v) The Customs and Central Excise Duties Export Draw-back (General) Twenty-second Amendment Rules, 1967, published in Notification No. G.S.R. 447 in Gazette of India dated the 1st April, 1967.
  - (vi) The Customs and Central Excise Duties Export Draw-back (General) Twenty-third Amendment Rules, 1967, published in Notification No. G.S.R. 448 in Gazette of India dated the 1st April, 1967.

- (vii) G.S.R. 449 published in Gazette of India dated the 1st April, 1967, containing corrigendum to G.S.R. 110 published in Gazette of India dated the 28th January, 1967.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 395 published in Gazette of India dated the 25th March, 1967.
  - (ii) G.S.R. 450 published in Gazette of India dated the 1st April, 1967.
  - (iii) G.S.R. 451 published in Gazette of India dated the 1st April, 1967.
  - (iv) G.S.R. 452 published in Gazette of India dated the 1st April, 1967.
  - (v) G.S.R. 453 published in Gazette of India dated the 1st April, 1967.
  - (vi) G.S.R. 463 published in Gazette of India dated the 30th March, 1967.
- (6) A copy of the Annual Report of the Oil and Natural Gas Commission for the year 1965-6, under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1959.
- (7) (i) A copy of the Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (8) (i) A copy of the Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation.

[P.T.O.]

- (9) (i) A copy of the Annual Report of the Engineers India Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (10) (i) A copy of the Annual Report of the Pyrites and Chemicals Development Company Limited, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (11) A copy of Certified Accounts of the Oil and Natural Gas Commission for the year 1965-66, together with the Audit Report thereon, under sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (12) (i) A copy of the Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (13) A copy of the Budget Estimates of the Damodar Valley Corporation for the year 1967-68, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (14) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Solvent-Extracted Oil, De-Oiled Meal and Edible Flour (Control) Order, 1967, published in Notification No. G.S.R. 410 in Gazette of India dated the 17th March, 1967.

- (ii) S.O. 939 published in Gazette of India dated the 25th March, 1967, extending the Fertiliser (Control) Order, 1957, to the Union territory of Dadra and Nagar Haveli.

#### 7. Statement under Direction 115

Shri Madhu Limaye made a statement regarding the personal explanation made on the 20th March, 1967 by the Minister of Commerce about his connection with the Indian Youth Congress.

The Minister of Commerce made a statement in reply thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

#### 8. Government Bill—passed

*The Land Acquisition (Amendment and Validation) Bill, 1967.*

Discussion on the motion for consideration of the Bill moved on the 5th April, 1967, continued.

The following members took part in the debate:—

- (1) Shri Maharaj Singh Bharti
- (2) Shri Chintamani Panigrahi
- (3) Shri S. C. Samanta
- (4) Shri Gajraj Singh Rao
- (5) Shri Prakash Vir Shastri
- (6) Chaudhari Randhir Singh
- (7) Shri Kanwar Lal Gupta
- (8) Shrimati Ganga Devi
- (9) Shri Sarjoo Pandey
- (10) Shrimati Sangam Laxmi Bai
- (11) Shri M. K. Nanja Gowder

Shri Annasahib P. Shinde replied to the debate.

On the motion for consideration the House divided, Ayes 177; Noes 88. The motion for consideration was accordingly adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

[P.T.O.]



On amendments Nos. 2, 6, 8, 15, 16, 18 and 30 to Clause 3 the House divided, Ayes 1; Noes 83. The amendments were accordingly negatived.

Amendment No. 24 to Clause 3 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was also adopted, as amended.

Clause 5 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Annasahib P. Shinde.

The following members took part in the debate:—

- (1) Shri Bibhuti Mishra
- (2) Shri D. K. Kunte
- (3) Shri Amrit Nahata
- (4) Shri Sheo Narain
- (5) Shri Tulshidas Jadhav
- (6) Shri K. N. Tewari
- (7) Shri Bal Raj Madhok
- (8) Shri V. Krishnamoorthi
- (9) Shri Tenneti Viswanathan
- (10) Shri Hardayal Devgun
- (11) Shrimati Sangam Laxmi Bai
- (12) Shri S. M. Banerjee
- (13) Shri J. M. Imam
- (14) Shri Annasahib P. Shinde

On the motion that the Bill, as amended, be passed, the House divided, Ayes 149; Noes 62. The motion was accordingly adopted and the Bill, as amended, was passed.

### **9. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding the change in the order of Government business and sitting of the House on the 8th April, 1967.

## 10. Government Bill—Under Consideration

*The Mineral Products (Additional Duties of Excise and Customs) Amendment Bill, 1967.*

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The following members took part in the debate:—

- (1) Dr. Ranen Sen
- (2) Shri Jyotirmoy Bosu
- (3) Shri S. M. Banerjee
- (4) Shri Diwan Chand Sharma (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th April, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 7, 1967/Chaitra 17, 1889 (Saka)

No. 16

### 1. Starred Questions

Starred Questions Nos. 319, 320, 322—324, 333 and 336 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 750—759, 761—840 and 842—871 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 8 addressed to the Minister of Defence regarding Release of Emergency Commissioned Officers was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Chintamani Panigrahi called the attention of the Minister of Irrigation and Power to the reported agreement of Government, during President's rule in Rajasthan for bulk supply of electricity for Birla's cement factory at Chittorgarh at a concessional rate entailing a loss of about Rupees 30 lakhs to Government per annum.

The Minister of Irrigation and Power laid on the Table a statement in regard thereto. The Minister also gave a gist of the statement.

Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2 P.M.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Civil), 1967, under article 151(1) of the Constitution.

[P.T.O.]

- (2) A copy of the *Appropriation Accounts (Civil), 1965-66*.
- (3) A copy of the Salt Cess (Amendment) Rules, 1966, published in Notification No. S.O. 3592 in Gazette of India dated the 26th November, 1966, under sub-section (3) of section 6 of the Salt Cess Act, 1953.
- (4) (i) A copy of the Annual Report of the Triveni Structurals Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (5) (i) A copy of the Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (6) (i) A copy of the Annual Report of the National Instruments Limited, Calcutta, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (7) (i) A copy of the Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (8) A copy each of the Annual Reports for the year 1964-65 of the following Development Councils under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
- (i) Development Council for Heavy Electrical Industries.

- (ii) Development Council for Machine Tools Industry.
  - (iii) Development Council for Non-Ferrous Metals Industry.
  - (iv) Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors and Earth-Moving Equipments and Internal Combustion Engines.
  - (v) Development Council for Inorganic Chemical Industries.
  - (vi) Development Council for Textile Machinery Industry.
  - (vii) Development Council for Drugs and Pharmaceuticals.
  - (viii) Development Council for Art-Silk Industry.
  - (ix) Development Council for Organic Chemical Industries.
  - (x) Development Council for Woollen Industry.
  - (xi) Development Council for Paper, Pulp and Allied Industries.
  - (xii) Development Council for Sugar Industry.
  - (xiii) Development Council for Oils, Detergents and Paints.
  - (xiv) Development Council for Instruments, Bicycles and Sewing Machines.
  - (xv) Development Council for Glass and Ceramics.
  - (xvi) Development Council for I.C. Engines, Power Driven Pumps, Air Compressors and Fans and Blowers.
  - (xvii) Development Council for Light Electrical Industries.
  - (xviii) Development Council for Leather and Leather goods.
  - (xix) Development Council for Food Processing Industries.
- (9) A copy of Interim Report to Planning Commission on Industrial Planning and Licensing Policy by Dr. R. K. Hazari.
- (10) (i) A copy of the Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1965-66, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[P.T.O.]

- (11) (i) A copy of the Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (12) (i) A copy of the Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (13) (i) A copy of the Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation.
- (14) A copy of the Export of Rubber Belting (Inspection) Rules, 1966, published in Notification No. S.O. 848 in Gazette of India dated the 13th March, 1967, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (15) A copy of the Territorial Army (First Amendment) Rules, 1967, published in Notification No. S.R.O. 92 in Gazette of India dated the 18th March, 1967, issued under section 14 of the Territorial Army Act, 1948.
- (16) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

#### **Fourth Lok Sabha**

1. Statement No. 1 First Session, 1967.

#### **Third Lok Sabha**

2. Supplementary Statement No. II, Sixteenth Session, 1966.

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|---|---------------------------|
| 3. Supplementary Statement<br>No. V.    | Fifteenth Session, 1966.  |
| 4. Supplementary Statement<br>No. IX.   | Fourteenth Session, 1966. |
| 5. Supplementary Statement<br>No. XII.  | Twelfth Session, 1965.    |
| 6. Supplementary Statement<br>No. XVII. | Eleventh Session, 1965.   |
| 7. Supplementary Statement<br>No. XXV.  | Seventh Session, 1964.    |

(17) A copy of the Emergency Risks (Goods) Insurance (Amendment) Scheme, 1967, published in Notification No. S.O. 1009 in Gazette of India dated the 23rd March, 1967, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.

(18) A copy of the Emergency Risks (Factories) Insurance (Amendment) Scheme, 1967, published in Notification No. S.O. 1010 in Gazette of India dated the 23rd March, 1967, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.

(19) A copy of the Certified Accounts of the National Cooperative Development Corporation, New Delhi, for the year 1965-66 along with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962.

(20) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) G.S.R. 26 published in Gazette of India dated the 7th January, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (ii) G.S.R. 347 published in Gazette of India dated the 18th March, 1967, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (iii) G.S.R. 348, published in Gazette of India dated the 18th March, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

[P.T.O.]

- (21) A copy of the Order published in Gazette of India dated the 5th April, 1967, issued by the President under section 51 of the Government of Union Territories Act, 1963, rescinding the Order dated the 3rd December, 1966 in relation to the Union territory of Goa, Daman and Diu.
- (22) A copy of 'Results of Bye-elections held between January, 1965 and July, 1966'.
- (23) A copy each of the following Notifications under sub-section (3) of section 48 of the Coffee Act, 1942:—
- (i) The Coffee (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 1907 in Gazette of India dated the 17th December, 1966.
  - (ii) The Coffee (Amendment) Rules, 1967, published in Notification No. G.S.R. 112 in Gazette of India dated the 28th January, 1967.
- (24) A copy each of the following Notifications under sub-section (3) of section 33 of the Cardamom Act, 1965:—
- (i) The Cardamom (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 1821 in Gazette of India dated the 3rd December, 1966.
  - (ii) The Cardamom (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 1822 in Gazette of India dated the 3rd December, 1966.
- (25) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Cotton Control (Second Amendment) Order, 1966, published in Notification No. S.O. 3607 in Gazette of India dated the 29th November, 1966.
  - (ii) The Cotton and Staple Fibre Textile Mills (Regulation and Working) Order, 1966, published in Notification No. S.O. 3966 in Gazette of India dated the 24th December, 1966.

## 6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 30th March, 1967, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate



*with the Committee on Public Accounts of Lok Sabha for the term ending on the 31st March, 1968 and communicated the following names of members of Rajya Sabha who had been elected to the Committee:—*

- (1) Shrimati Devaki Gopidas
- (2) Shri P. K. Kumaran
- (3) Shri Om Mehta
- (4) Shri Gaure Murahari
- (5) Shri M. C. Shah
- (6) Dr. M. M. S. Siddhu
- (7) Shri B. K. P. Sinha

(ii) That at its sitting held on the 30th March, 1967, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 31st March, 1968 and communicated the following names of members of Rajya Sabha who had been elected to the Committee:—

- (1) Shri Arjun Arora
- (2) Shri V. M. Chordia
- (3) Shri Banka Behary Das
- (4) Miss Mary Naidu
- (5) Shri Awadheshwar Prasad Sinha

#### **7. Reports and Minutes of Committee on Public Undertakings—laid on the Table**

(1) Secretary laid on the Table a copy of the Fortieth Report of the Committee on Public Undertakings (Third Lok Sabha) on Materials Management in Public Undertakings.

(2) Secretary laid on the Table the Minutes of the sittings of the Committee on Public Undertakings relating to Thirty-second to Fortieth Reports (Third Lok Sabha).

#### **8. Personal Explanation under Rule 357**

Shri Shashi Bhushan made a personal explanation regarding certain remarks about him made by Sarvashri Hardayal Devgun and Hukam Chand Kachwai in the House on the 23rd March, 1967.

[P.T.O.]

## 9. Government Bills—Passed

### (i) *The Mineral Products (Additional Duties of Excise and Customs) Amendment Bill, 1967.*

Discussion on the motion for consideration of the Bill moved on the 6th April, 1967, continued.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Shri Chand Goyal
- (3) Shri Chintamani Panigrahi
- (4) Shri George Fernandes

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

### (ii) *The Constitution (Twenty-first Amendment) Bill, 1967, as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Y. B. Chavan.

The following members took part in the debate:—

- (1) Shri Atal Behari Vajpayee
- (2) Dr. Govind Das
- (3) Shri N. Dandekar
- (4) Shri C. K. Bhattacharyya
- (5) Shri G. Viswanathan
- (6) Shri Anantrao Patil
- (7) Shri George Fernandes
- (8) Shri Mohammad Yunus Saleem
- (9) Shri Tulsidas Sheth
- (10) Shri K. Lakappa
- (11) Shri Kushok Bakula
- (12) Shri M. Meghachandra

Shri Y. B. Chavan replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 306; Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clause 2, the House divided, Ayes 330; Noes 1.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

On the motion the House divided, Ayes 326; Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the Bill was passed.

#### 10. Private Members' Bills—Introduced

- (1) The Constitution (Amendment) Bill, 1967 (*Amendment of article 368*) by Shri Nath Pai.
- (2) The Constitution (Amendment) Bill, 1967 (*Amendment of article 155*) by Shri Nath Pai.
- (3) The Constitution (Amendment) Bill, 1967 (*Amendment of the Eighth Schedule*) by H. H. Maharaja Dr. Karni Singh of Bikaner.
- (4) The Personal Liberties (Restoration) Bill, 1967 by Shri Yashpal Singh.
- (5) The Constitution (Amendment) Bill, 1967 (*Amendment of article 368*) by Shri Yashpal Singh.
- (6) The Parliament (Prevention of Disqualification) Amendment Bill, 1967 (*Amendment of section 3*) by Shri Yashpal Singh.
- (7) The Indian Telegraph (Amendment) Bill, 1967 (*Amendment of section 5*) by Shri Yashpal Singh.
- (8) The Code of Civil Procedure (Amendment) Bill, 1967 (*Omission of section 80*) by Shri Nath Pai.

[P.T.O.]

- (9) *The Constitution (Amendment) Bill, 1967 (Amendment of articles 105 and 194)* by Shri Nath Pai.
- (10) *The Constitution (Amendment) Bill, 1967 (Insertion of new article 339A)* by Shri S. M. Siddayya.

**11. Private Member's Bill—Under Consideration**

*The Constitution (Amendment) Bill, 1967 (Amendment of articles 15 and 16)* by Shri Era Sezhiyan.

The motion for consideration of the Bill was moved by Shri Era Sezhiyan.

The following members took part in the debate:—

- (1) Shri Krishnan Mancharan
- (2) Pandit D. N. Tiwary
- (3) Shri Bedabrata Barua
- (4) Dr. M. Santoshan
- (5) Shri V. N. Jadhav
- (6) Shri Kameshwar Singh
- (7) Shri S. Kandappan
- (8) Shri C. K. Bhattacharyya
- (9) Shri Sarjoo Pandey
- (10) Shri Tulsiram Dashrath Kamble
- (11) Shri Ram Sewak Yadav
- (12) Shri R. D. Bhandare
- (13) Shri Jagannathrao Joshi.

The discussion was not concluded.

**12. Half-an-hour discussion on Matters arising out of Answers to Question**

Shri C. Janardhanan raised a half-an-hour discussion on points arising out of the answer given on the 28th March, 1967 to Starred Question No. 102 regarding Cochin Shipyard.

Dr. V. K. R. V. Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 8th April, 1967).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 8, 1967/Chaitra 18, 1889 (Saka)

No. 17

### 1. Short Notice Question

Short Notice Question No. 9 addressed to the Minister of Steel, Mines and Metals regarding abandoning of Coal Mines in Giridih Collieries was orally answered and supplementary questions were also answered thereon.

### 2. Calling Attention to Matter of Urgent Public Importance

Shri D. N. Patodia called the attention of the Minister of Finance to the decision taken by the Aid India Consortium at its meeting held in Paris about the quantum of aid to be given to India in 1967-68.

The Minister of Finance made a statement in regard thereto. He also laid on the Table a copy of the Press Release issued at the end of the Aid India Consortium meeting in Paris on the 6th April, 1967.

### 3. Question of Privilege

The Minister of Home Affairs made a statement regarding question of privilege raised by Shri Kanwar Lal Gupta on the 7th April, 1967 about the failure of the Delhi Police to inform the Speaker, about the alleged arrest and release of Swami Brahamanand, M.P. on the 5th April, 1967.

Shri Atal Behari Vajpayee moved the following motion:—

“That the question of privilege raised by Shri Kanwar Lal Gupta regarding the failure of the Delhi Police to inform the Speaker, Lok Sabha, about the alleged arrest and release of Swami Brahamanand, a member of this House, on the 5th April, 1967, be referred to the Committee of Privileges with instructions to report by the first day of the next Session.”

The motion was adopted. ✓

[P.T.O.]

#### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export of Cashew Kernels (Quality Control and Inspection) Second Amendment Rules, 1966, published in Notification No. S.O. 3603 in Gazette of India dated the 26th November, 1966.
  - (ii) The Export of Rubber Belts (Inspection) Rules, 1966, published in Notification No. S.O. 80 in Gazette of India dated the 5th January, 1967.
  - (iii) The Export of Electric Cables and Conductors (Inspection) Rules, 1967, published in Notification No. S.O. 836 in Gazette of India dated the 10th March, 1967.
- (2) A copy of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Rules, 1967, published in Notification No. G.S.R. 460 in Gazette of India dated the 29th March, 1967, under sub-section (3) of section 31 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.

#### 5. President's Message

The Speaker communicated to Lok Sabha the following message dated the 6th April, 1967, from the President:—

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 18th March, 1967.”

#### 6. Government Bill—Passed

*The Finance Bill, 1967.*

The motion for consideration of the Bill was moved by Shri Morarji R. Desai.

The following members took part in the debate:—

- (1) Shri Piloo Mody
- (2) Shri Prabhu Dayal Himatsingka

- (3) Shri Yajna Datt Sharma
- (4) Shri Narendra Kumar Salve

(Lok Sabha adjourned at 1 P.M. and  
re assembled at 2 P.M.)

- (5) Shri P. C. Adichan
- (6) Shri Krishnan Manoharan
- (7) Pandit D. N. Tiwary
- (8) Dr. Ram Manohar Lohia
- (9) Shri Satya Narain Singh
- (10) Shri Mohan Swarup
- (11) Shrimati T. Lakshmi Kanthamma
- (12) Shri Kartik Oraon

Shri Morarji R. Desai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji R. Desai.

The motion was adopted and the Bill was passed.

7. \*Statement under Direction 115

Dr. Ram Manohar Lohia made a statement regarding certain statements made by the Prime Minister about a diamond necklace presented to her by the King of Saudi Arabia.

The Prime Minister made a statement in reply thereto.

8. Government Bill—Passed

*The Essential Commodities (Amendment) Bill, 1967*

The motion for consideration of the Bill was moved by Shri Dinesh Singh.

The following members took part in the debate:—

- (1) Shri N. K. Somani
- (2) Shri Kanwar Lal Gupta

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\*Was taken up at 2 P.M.

[P.T.O.]

- (3) Shri N. C. Chatterjee
- (4) Shri Shantilal Shah
- (5) Shri G. Viswanathan
- (6) Shri S. R. Rane
- (7) Shri S. M. Banerjee
- (8) Shri K. G. Deshmukh
- (9) Shri R. Umanath
- (10) Shri Kashi Nath Pandey
- (11) Shri Madhu Limaye
- (12) Shri Mohan Swarup

Shri Dinesh Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Dinesh Singh.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned *sine die* at 6-45 P.M.)

S. L. SHAKDHER,  
Secretary.